

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

OA 283 of 2024

N. Malayalathan

....Applicant

Vs.

Puducherry Coastal Zone Management Authority and Ors.

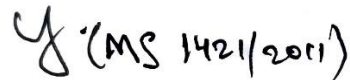
...Respondents

INDEX TO TYPED SET OF PAPERS

Sl. No	Date	Particulars	Page No.
1.	14.05.2024	OA 171 of 2024 filed by Applicant herein	1-22
2.	May 2024	Status report filed by R3 (Puducherry Pollution Control Committee) in OA 171 of 2024	23-33
3.	August 2024	Typed set of papers filed by R1-R3 in OA 171 of 2024	34-50
4.	10.09.2024	Affidavit of R1 (Puducherry CZMA) in OA 171 of 2024	51-68
5.	September, 2024	Typed set of papers filed by R1-R3 in OA 171 of 2024	69-90
6.	10.09.2024	Affidavit of R5 (Department of Fisheries and Fishermen Welfare) in OA 171 of 2024	91-94
7.	17.10.2024	Judgment of Hon'ble Tribunal in OA 101 of 2023 (Jesu Rethinam v. TN CZMA)	95-112

Certified to be true copies of the respective originals.
Dated at Chennai on this the 4th day of November, 2024

Through

 (MS 1421/2011)

A Yogeshwaran
Counsel for the Applicant
Ph: 9566254546
Email: yogeshwaranadv@gmail.com

1

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT
CHENNAI**

MEMORANDUM OF APPLICATION

**(Under Sections 14, 15 read with 18(1) of the National Green
Tribunal Act, 2010)**

Application No. of 2024

N. Malayanathan

...Applicant

Vs.

Puducherry Coastal Zone Management Authority and Ors.

... Respondents

FILE A

INDEX

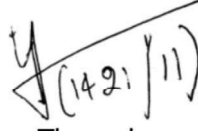
S No.	Date	DESCRIPTION	Pg No.
1.	-	Dates and Events	01
2.	-	Synopsis	02
3.	-	Memorandum of Application	03-20
4.	-	Vakalat	21
5.	Feb, 2024	Annexure A1- Copies of the CZMPs and land use plans	22-27
6.	09.02.2023 & 10.02.2023	Annexure A2- Notice scheduling public hearing on 15.03.2023 for Puducherry and on 21.03.2023 for karaikkal.	28-29
7.	09.03.2023	Annexure A3- Representation	30-32
8.	11.03.2023	Annexure A4- Notice postponing public hearing	33-34
9.	22.07.2023 , 19.08.2023 , 30.08.2023	Annexure A5- Sample representations and maps submitted	35-46

2

10.	21.04.2024	Annexure A6- Notice scheduling public hearing on dated 21.04.2024	47-48
11.	03.05.2024	Annexure A7 - Representation	49-52
12.	18.01.2019	Annexure A8 - Coastal Regulation Notification, 2019	53-80

//Certified to be True Copies of the respective originals//

Dated this the 12th day of May, 2024 at Chennai



Through

A.Yogeshwaran

Counsel for the Applicant

Ph : 9566254546

Email : yogeshwaranadv@gmail.com

LIST OF DATES

Date	Event
10/02/23	Pondicherry Pollution Control Committee (PPCC) released draft CZMP plans based on the Coastal Zone Notification, 2019.
15/03/23	PPCC had planned to conduct the Public Hearing for Pondicherry on this date
21/03/23	PPCC had planned to conduct the Public Hearing for Karaikal on this date
	Fisher panchayats then started petitioning PPCC and other line departments who are connected to this process for giving the draft CZMP plans in Tamil as they were in English and were incomplete
10/03/23	All political parties, and fisher panchayats of Pondicherry and Karaikal met for a discussion and demanded the Pondicherry state government to properly prepare the draft CZMP plans as the guidelines given in the notification.
11/03/23	The Pondicherry state government thereafter announced that Public Hearing for Pondicherry and Karaikal will be postponed due to administrative reasons
April, 23	N. Malayalathan approached the High Court of Madras and filed W.P No. 12323 of 2023 seeking directions to publish the draft CZMP plans in Tamil. By 21.04.2023, when the matter was listed for admission, the respondents published the translated maps and hence the writ was withdrawn.
From May, 2023	Fisher panchayats of Pondicherry and Karaikal worked with the fisheries department and coastal zone management authority in preparing the village level maps focus on lives and livelihoods of fishers. Once the maps were made ready, fisher panchayats passed resolutions and submitted them to fisheries department for them to further process the same.
End of Feb., 2024	A public notice was issued by PPCC asking for views and response regarding revised draft CZMP plans.
21/04/2024	PPCC released an advertisement informing that the draft CZMP plans are ready and Public Hearing will be conducted.
22/05/2024	PPCC has now notified that public hearing for Pondicherry will be conducted on this date
23/05/2024	PPCC has now notified that public hearing for Karaikal will be conducted on this date

SYNOPSIS

1. The present application has been filed challenging the draft Coastal Zone Management plan maps and the land use plan uploaded by the respondents on the website of the Department of Environment at <https://dste.py.gov.in/ppcc/CZMP-2019.html>. since
 - A. All the 6 maps uploaded are incomplete – they do not even have all the necessary components / features marked in the maps.
 - B. Even fundamental components like fishing Zones in the water bodies and fishing village boundaries, breeding and spawning grounds of fish, common properties of the fishermen communities, detailed plans for long term housing needs of coastal fisher communities have not been marked on any of the 6 CZMP map sheets uploaded.
 - C. The existing authorised developments on the seaward side have not been marked in any of the 6 CZMP map sheets uploaded.
 - D. Ecologically sensitive features like sand dunes, turtle nesting grounds, seagrass beds have not been marked
 - E. No written plan has been published. Only a generic document stating the contents of the CRZ Notification has been published. Written plan detailing each map, containing the plan has not been uploaded.
 - F. The difference between the previous map and the present map has not been provided. Without this information, it is not possible for people to appreciate the changes in the maps.
 - G. The 1:4000 scale maps have not been uploaded for scrutiny and only 1:25,000 scale maps have been prepared or uploaded for comments.
 - H. Erosion zones have not been marked despite the judgment of this Hon'ble Tribunal in OA No. 4 of 2013.
2. The call for public hearing based on inchoate maps is illegal. The applicant has no other remedy except to approach this Hon'ble Tribunal.



Form - I
BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE AT
CHENNAI

MEMORANDUM OF APPLICATION

(Under Sections 14, 15 read with 18(1) of the National Green Tribunal
Act, 2010)

Application No. _____ of 2024

N.Malayanathan
No. 25, Kovil Street,
Veerampattinam
Puducherry Ph : 9566254546
Email :yogeshwaranadv@gmail.com
...Applicant

Vs.

1. Puducherry Coastal Zone Management Authority,
Rep by its Member Secretary
3rd Floor, Housing Board Complex,
Anna Nagar, Puducherry – 5.
Phone: (0413) 2201256
E-Mail: pczma1998@gmail.com
2. The Government of Puducherry
Rep by its Secretary
Department of Science, Technology and Environment
III Floor, PHB Building, Anna Nagar Near Indira Gandhi Statue,
Puducherry – 605005
E-mail ID: ssodste.py@gov.in,
Phone No:+91-9443503314
3. The Puducherry Pollution Control Committee
Rep by its Member Secretary
3rd Floor, Housing Board Complex,



Anna Nagar, Nellithope,
Puducherry – 605 005.
Email : ppcc.pon@nic.in, Phone : 0413 – 2201256
...Respondents

TO,

**THE HON'BLE CHAIRMAN AND HIS COMPANION MEMBER OF
THE
NATIONAL GREEN TRIBUNAL.**

**HUMBLE APPLICATION SUBMITTED
BY THE APPLICANT ABOVE NAMED**

The applicant is a member of the fishing community. Like all traditional fisherfolk, he is dependent on the coast and seas for his life and livelihood. The protection of the coast by preparation of proper coastal zone management plans under the CRZ Notification is therefore essential. He is aggrieved by the incomplete, inchoate, incorrect maps based on which public hearings have been scheduled now and hence is filing this application.

He is vitally interested in ensuring that our coasts and coastal commons are protected and towards that objective have been working to ensure that the coastal zone management plans under the CRZ Notification, 2019 under preparation is prepared in complete compliance with the law and includes necessary measures to protect coastal livelihoods.

The address for service of summons, processes and notices on the Applicants is that of their counsel M/s A. Yogeshwaran (MS 1421/2011), Poongkhulali B (1373/2009) having office at M1, Vadhula, No. 18, Brindavan Street, Mylapore, Chennai 600 004.

The respondents are

1. Puducherry Coastal Zone Management Authority,
Rep by its Member Secretary
3rd Floor, Housing Board Complex,
Anna Nagar, Puducherry – 5.
Phone: (0413) 2201256
E-Mail: pczma1998@gmail.com

2. The Government of Puducherry
Rep by its Secretary
Department of Science, Technology and Environment
III Floor, PHB Building, Anna Nagar Near Indira Gandhi Statue,
Puducherry – 605005
E-mail ID: ssodste.py@gov.in,
Phone No: +91-9443503314

3. The Puducherry Pollution Control Committee
Rep by its Member Secretary
3rd Floor, Housing Board Complex,
Anna Nagar, Nellithope,
Puducherry – 605 005.
Email : ppcc.pon@nic.in, Phone : 0413 – 2201256

The address for service of service of summons, processes and notices on the Respondent is the same as above.

FACTS IN BRIEF

1. The respondents are the authorities in charge of preparing the Coastal Zone Management plan maps under the CRZ Notification, 2019. They have engaged NCSCM as their contractor for the preparation of the maps. The 3rd respondent has been entrusted with the responsibility of conducting public hearings.

8

2. The present application has been filed challenging the draft Coastal Zone Management plan maps and land use plans uploaded by the respondents on the website of the respondents since
 - a. All the 6 (3 each for Puducherry and Karaikal region) maps uploaded are incomplete – they do not even have all the necessary components / features marked in the maps. Copies of the CZMPs and land use plans are annexed as **Annexure A1**.
 - b. Even fundamental components like fishing Zones in the water bodies and fishing village boundaries, breeding and spawning grounds of fish, common properties of the fishermen communities, detailed plans for long term housing needs of coastal fisher communities have not been marked on any of the CZMP map sheets or land use plan maps uploaded.
 - c. The existing authorised developments on the seaward side have not been marked in any of the CZMP map sheets or land use plan maps uploaded.
 - d. Ecologically sensitive features like sand dunes, turtle nesting grounds, seagrass beds have not been marked
 - e. No written plan has been published. Only a generic document stating the contents of the CRZ Notification has been published. Written plan detailing each map, containing the plan has not been uploaded.
 - f. The difference between the previous map and the present map has not been provided. Without this information, it is not possible for people to appreciate the changes in the maps.
 - g. The 1:4000 scale maps have not been uploaded for scrutiny and only 1:25,000 scale maps have been prepared or uploaded for comments.



h. Erosion zones have not been marked despite the judgment of this Hon'ble Tribunal in OA No. 4 of 2013.

3. It is submitted that the impugned CZMP maps are not the first time an incomplete map has been prepared by the respondents. Under the 2019 Notification, the respondents originally prepared draft maps and published it on their website on 10.02.2023.
4. Thereafter, the respondents notified that public hearings would be conducted on 15.03.2023 for Puducherry and on 21.03.2023 for Karaikkal. Copy of the notifications are annexed as **Annexure A2**.
5. Since these maps were incomplete and suffered from several illegalities, representations were sent calling on the respondents to comply with the law and prepare comprehensive, accurate CZMPs. After a sustained effort by the fishing communities, the authorities agreed to postpone the public hearing and to revise the maps prepared. Copies of representations submitted are annexed as **Annexure A3**.
6. On 11.03.2023, the respondents announced that public hearing announced earlier for Pondicherry would be postponed for administrative reasons and on 18.03.2023 the respondents postponed the public hearing announced earlier for Karaikkal. Copy of the notifications postponing public hearing is annexed as **Annexure A4**.
7. Thereafter fisher panchayats and villagers worked to prepare maps of their livelihood spaces, sensitive receptors their villages etc and submitted maps and representations to the authorities, so that they can use the data and rectify the omissions, errors and illegalities in the drafts

prepared earlier. Sample representations and maps submitted are annexed as **Annexure A5**.

8. Thereafter, the people were waiting for the respondents to revise the maps and make them fully compliant with the CRZ Notification, 2019. However, the respondents in the end of February, 2024, called for comments on the draft maps they had uploaded. The draft maps uploaded suffered from several serious shortcomings inter alia listed above and hence it was informed to the respondents that inviting comments or thereafter holding a hearing based on incomplete maps was a travesty and served no purpose but to defeat the rights of the people to a comprehensive, scientifically correct CZMP maps.
9. However, on 21.04.2024, the PPCC notified that public hearing will be held on 22.05.2024 for Puducherry and 23.05.2024 for Karaikal. Copy of the notification is annexed as **Annexure A6**. Representations have thereafter been sent to the respondents calling on them to cancel the public hearing and complete the maps in accordance with law before notifying public hearing. But till date no steps have been taken by the respondents. Since it is no longer possible to wait for the respondents to act, the present OA has been filed. Copy of representations sent is annexed as **Annexure A7**.
10. The timeline provided above makes it clear that the respondents were aware of the requirement under law and despite agreeing to revise the drafts, have once again uploaded incomplete maps and scheduled public hearings, in a bid to present a fait accompli and frustrate the law.

Draft CZMP maps are incomplete, inchoate

11. It is submitted that clause 6 (iii) of the CRZ Notification, 2019 mandates that CZMP shall be prepared in accordance with the guidelines specified in Annexure IV to the Notification. Annexure IV contains prescriptions that need to be addressed in the CZMP. The following list contains prescriptions in Annexure IV and their status of compliance in the subject CZMP maps. The entries in bold are requirements which are missing from the draft CZMP maps.

Annexure IV, CRZ 2019	Draft CZMP maps
Annexure IV (2) Hazard line: States, "...With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes."	Only hazard line has been mapped. The draft CZMP map has NO LAND USE PLANNING whatsoever for the area between the HTL and the Hazard line keeping in mind impacts of shoreline change and climate change.
Annexure IV (4) Local level CZM Maps	Local level CZM maps in 1:3960 scale have not been prepared / uploaded
Annexure IV 5 Classification of CRZ areas: (i) The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal	Ecologically sensitive areas – CRZ IA have not been marked properly. Sand dunes, turtle nesting grounds, seagrass beds, salt marshes etc have not been marked. In the draft maps, the ESA CRZ IA areas have not been marked with

<p>State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.</p>	<p>appropriate colour codes – all areas marked CRZ IA are shaded green. It is not possible to ascertain the nature of the CRZIA area. Some areas would be entitled to protection for more than one reason.</p>
<p>ii) Buffer zone along mangrove areas of more than 1000 square metres shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.</p>	<p>Mangrove areas are left out at several estuaries for example even along the Adyar river. Only when mangroves are properly marked, can buffer be marked.</p>
<p>iii) In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.</p>	<p>All fishing villages have not been marked</p> <p>Common properties of the fishermen communities have not been marked in the draft CZMP maps.</p> <p>Ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools etc have not been marked properly.</p> <p>Cadastral scale maps have not even been published.</p> <p>Long term housing needs of coastal fisher communities – has not even been mentioned in the draft CZMP.</p>

v) The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.	Fishing zones and fish breeding areas have not been marked properly as detailed below.
(vii) The existing authorised developments on the seaward side shall be clearly demarcated.	None of the draft CZMP maps demarcate existing authorized developments (existing in terms of the Notification is legally existing as on 19.02.1991)
(viii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.	The draft CZMP maps do not mark all road networks or cyclone / rain shelters.

12. It is submitted that apart from the above general missing elements / shortcomings in the draft maps, the following specific lacunae in each of the 6 maps is relevant.

S. No.	Map No,	Existing data	Missing data
Pondicherry			
1	PY05	Following fishing villages are existing in this sheet and are marked: Puthukuppam, Nallavadu, Panithittu, Narambai and Moorthykuppam	Many common infrastructures within these villages are not marked such as temple, playground, community hall and pond.
		Habitation areas of these villages are marked.	Seine fishing area is not marked fully.
		Schools, health clinics and ice plants alone are marked as far as infrastructures within these villages are concerned.	Fish breeding areas and fishing areas are not marked including in the backwater.

		Boat parking area, fish drying area and seine fishing area are only partially marked.	It has no information on long-term housing plan for fishers.
			Sand dune areas are not marked fully.
2	PY06	Fishing villages that are part of this sheet are: Solainagar North, Solainagar South, Vaithikuppam, Kuruchikuppam, Vamba Keerapalayam, Veerampattinam Kuppam and Chinna Veerampattinam. These villages are marked.	Many common infrastructures within these villages are not marked such as temple and playground. Especially, in Vamba Keerapalayam, festival celebration area is not marked. In Solainagar North and South, cyclone period boat parking areas are missing.
		Habitation areas of these villages are properly given.	Seine fishing area in Veerampattinam is not marked completely.
		Schools, health clinics and ice plants alone are marked as far as infrastructures within these villages are concerned.	Fish breeding areas and fishing areas are not marked.
		Boat parking area, fish drying area and seine fishing area are only partially marked.	It has no information on long-term housing plan for fishers.
			Sand dune and mangrove areas are not marked fully.
3	PY07	Ganapathy Chettikulam Kuppam, Periya Kalapet Kuppam, Chinna Kalapet Kuppam and Pillaichavadi Kuppam are part of this sheet. Except Pillaichavadi Kuppam, all the other villages are marked.	Many common infrastructures within these villages are not marked such as temple and cyclone shelter.
		Habitation areas of these villages are marked.	Seine fishing area is not marked fully.
		Schools, health clinics and ice plants alone are marked as far as infrastructures within these villages are concerned.	Fish breeding areas and fishing areas are not marked.
		Boat parking area, fish drying area and seine	It has no information on long-term housing plan for fishers.

		fishing area are only partially marked.	
			Coastal erosion is not marked. Sand dune areas are not marked fully.
Karaikal			
4	PY01	This sheet has the fishing village Vaanjur and it is marked.	Shoreline fishing area and fish drying area are not marked.
		Habitation area of this village is marked.	Many common infrastructures within these villages are not marked such as temple, pond and playground.
		Only school, health clinic and ice plants are marked and not other infrastructures of this villae.	Fish breeding areas and fishing areas are not marked
			It has no information on long-term housing plan for fishers.
5	PY02	Mandabathur, Kaalikuppam, Akkampettai, Kottaicherry, Keezhakasakudy Medu, Kilanjamedu, Karaikalmedu, Karukulacheri and Pattinacherry are fishing villages part of this sheet. They all are marked.	Many common infrastructures within these villages are not marked such as temple, pond, burial ground and playground.
		Habitation areas of these villages are marked.	Seine fishing area is not marked fully.
		Schools, health clinics and ice plants alone are marked as far as infrastructures within these villages are concerned.	Fish breeding areas and fishing areas are not marked
			It has no information on long-term housing plan for fishers.
6	PY03	There is no fishing village in this sheet.	It is necessary to mark erosion zones, ESA etc correctly in this map.

Written plan not published

13. It is submitted that the respondents have not uploaded / published any written CZMP. Only maps have been uploaded / published. It is submitted that the maps are not "plans". Maps are not easily understandable by everybody. A written plan detailing the CRZ area concerned – the nature of the classification, the survey numbers in each CRZ classification, the nature of ecologically sensitive areas covered, the presence of habitations/villages , roads, common areas used by the fishing community like boat parking areas, net drying areas etc, is essential.
14. In 1996 when the CZMPs were prepared for the first time, a written plan was published. It is submitted that in the absence of a written plan, the maps cannot be interpreted by the common public.
15. The CZMP map is of a scale where it is impossible to discern anything when printed in black and white or in any size smaller than A2 and is clear only in A0 size. For a lay person to access such printer and have it printed is not an easy task and is not a fair and just burden to impose. Similarly, the maps are also high density large size files – which are not amenable to downloading and viewing on a mobile phone. Therefore, the requirement of having a written plan ought not to be ignored.
16. The MoEF & CC issued a document titled "GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN (CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT WITH CRZ

NOTIFICATION, 2019”, which at 3 (i) provides for the preparation of a “CZMP Report”, the format for which is provided in annex I of the guidelines. If the various heads in this annexure are properly stated for each CZMP map, then the requirement for a written plan can be easily addressed. However, this has not been done till date.

Local level CZM maps - Cadastral maps in 1:3960 scale have not been published

17. It is submitted that the 1:25,000 scale maps do not provide a clear demarcation of infrastructure etc at the local level. In order to address this issue, the Notification requires the publication of maps in 1:3960 scale. In the absence of these local level maps, it is not possible to discern the demarcation in the CZMP.
18. In W.P.(C) No. 7522 of 2018 (S), which was filed in the High Court of Kerala aggrieved inter alia by the non-publication of local level CZMP at the time notification of public hearing, the Hon’ble Court on 08th March, 2018 recognized the importance of these maps and recorded the stand of the State that the maps in 1:3960 scale are being supplied to the panchayats for the public hearing.
19. It is submitted that the local level plans thus need to be prepared and submitted at this stage of public consultation and the subsequent public hearing itself. No purpose is served if these maps are prepared after this period – as these maps would have never been subjected to public scrutiny at the draft stage.

Public consultation and public hearing

20. It is submitted that the purpose of public consultation and public hearing are distinct and have been recognized by Courts. The period of 45 days for submission of comments and notice of 30 days thereafter for conduct of public hearing ensures that people have time to scrutinize the maps and plans, collect evidence in support of their contentions, submit representations and then participate in the public hearing equipped with necessary information.

Low, medium and high erosion areas not marked on the CZMP

21. It is submitted that the MoEF & CC had issued an OM dated 03.11.2009 classifying coasts with more than 1 m erosion per year as high erosion zones. The CZMP ought to demarcate erosion zones as the Notification provides protection to coasts subjected to erosion. Projects are prohibited in these areas and the demarcation of erosion zones helps in planning restoration projects, instead of merely dumping rocks in the sea and destroying the coast.
22. In the judgment dated 11.04.2022 in OA No. 4 of 2013 at para 83 has also directed the demarcation of erosion areas in the CZMP, however, the subject maps contain no such demarcation.

Call for public hearing based on incomplete maps is illegal

23. It is submitted that these are not errors to be pointed out at the time of public hearing. Only then can errors in the marking of CRZ areas if any be pointed out etc. No purpose would be served by a public hearing

if these incomplete maps are placed before the public. The respondent is frustrating the very purpose of the public consultation and public hearing.

24. It is submitted that the respondents ought to strictly comply with the CRZ Notification while preparing the CZMP, but till date, there is no indication that the respondent intends to comply with the law. It is submitted that the balance of convenience is in favor of grant of interim orders directing the respondent to comply with the law and rectify the draft maps to remove the deficiencies/ lacunae stated above. No prejudice will be caused to the respondents if they are directed to comply with the law. The respondents have a duty to place for public consultation complete maps – not maps that have failed to even map necessary components or recognize ecologically sensitive areas. Unless this is rectified at this stage, the respondent will proceed to notify the final maps and these ecologically sensitive areas will be denied the protection they are entitled to under law and are at risk of conversion.
25. The applicants have no option but to approach this Hon'ble Tribunal for redressal of their grievances on the following among other

Grounds

- A. The respondents have failed to see that the draft CZMP maps and land use maps uploaded on the website are incomplete. They do not conform to the mandate of the CRZ Notification, 2019.
- B. The respondents have failed to see that all the 6 maps uploaded are incomplete – they do not even have all the necessary components / features marked in the maps.

- C. The respondents have failed to see that even fundamental components like fishing Zones in the water bodies and fishing village boundaries, breeding and spawning grounds of fish, common properties of the fishermen communities, detailed plans for long term housing needs of coastal fisher communities have not been marked on any of the 6 CZMP map sheets uploaded.
- D. The respondents have failed to see that the existing authorised developments on the seaward side have not been marked in any of the 6 CZMP map sheets uploaded.
- E. The respondents have failed to see that ecologically sensitive features like sand dunes, turtle nesting grounds, seagrass beds have not been marked
- F. The respondents have failed to see that no written plan has been published. Written plan detailing each map, containing the plan has not been uploaded.
- G. The respondents have failed to see that the difference between the previous map and the present map has not been provided. Without this information, it is not possible for people to appreciate the changes in the maps.
- H. The respondents have failed to see that the 1:4000 scale maps have not been uploaded for scrutiny and only 1:25,000 scale maps have been prepared or uploaded for comments.
- I. The respondents have failed to see that erosion zones have not been marked despite the judgment of this Hon'ble Tribunal in OA No. 4 of 2013.
- J. The respondents have failed to see that conducting public hearing based on incomplete maps is illegal and defeats the very purpose of the Notification.

K. The respondents have failed to see that the present draft maps as uploaded are illegal, inchoate and in complete violation of the CRZ Notification, 2019.

LIMITATION

The present application is within the period of limitation prescribed under Section 14 of the National Green Tribunal Act, 2010. On 21/04/2024, the respondents have notified that public hearing will be scheduled for Puducherry and Karaikal. The application is within a period of 6 months and evidently within limitation.

COURT FEE:

Court fee of Rs. 1000/- and necessary printing charges have been paid.

INTERIM RELIEF:

Pending disposal of the present application, the Applicants pray that this Hon'ble Tribunal may be pleased to :

- A. Injunct the respondents from proceeding further based on the draft Coastal Zone Management plan maps uploaded on the website of the respondents.
- B. Injunct the respondents from conducting any public hearing, including those scheduled on 22.05.2024 for Puducherry and 23.05.2024 for Karaikal based on the draft CZMP maps uploaded on the website of the respondents.

C. Issue such other orders as it deems fit in the interest of the case and render justice.

PRAYER

It is therefore prayed that this Hon'ble Tribunal may be pleased to:

- Quash sheet No. PY01, PY02, PY03, PY05, PY06, PY07 of the draft Coastal Zone Management plan map prepared by the respondents and uploaded on the website of the respondents and direct the respondents to prepare the draft CZMP for Puducherry and Karaikal in strict compliance with the CRZ Notification, 2019.
- Issue such other orders as it deems fit in the interest of the case and render justice.

Y (1421/11)

COUNSEL FOR THE APPLICANTS

x N. Malayanathan
APPLICANT

VERIFICATION

N. Malayanathan, the applicant herein, do hereby verify that the contents in the above paragraphs are true to the best of my knowledge and based on legal advice and that I have not suppressed any material fact.

Date : 13/05/2024

Place : Puducherry

x N. Malayanathan

SIGNED BEFORE ME



Signature of the Applicant

WILLIAM JEROME VINCENT, B.A., LL.B.,
Advocate & Notary Public, Govt. of India
No.2. Petit Canal Street,
Puducherry - 605 001
Cell 93631 27203



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 171 of 2024 (SZ)

In the Matter of:-

N. Malayanathan

..... Petitioner

Vs

Puducherry Coastal Zone Management Authority and Ors.

..... Respondents

Status report on draft Coastal Zone Management Plan (CZMP) maps for Puducherry and Karaikal regions as per Coastal Regulation Zone Notification, 2019.

INDEX

Sl. No.	Particular	Page No.
1.	Status Report by Respondent No. 3 The Member Secretary, Puducherry Pollution Control Committee, Puducherry adopted with Respondent No. 1 & 2.	1-9

Me. Ramaswamy

Through

Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1, 2&3)
Government of Puducherry
Madras High Court campus
9940188325/meram6@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**


Original Application No. 171 of 2024 (SZ)

In re: Draft Coastal Zone Management Plan Maps for Puducherry and Karaikal Regions as per Coastal Regulation Zone Notification, 2019.

**Status Report by Respondent No. 3 The Member Secretary, Puducherry
Pollution Control Committee, Puducherry adopted with
Respondent No. 1 & 2.**


I, Dr. N. Ramesh, S/o. C. Natarajan, aged 56 years, working as Member Secretary, Puducherry Pollution Control Committee (PPCC), Government of Puducherry do hereby solemnly affirm and sincerely state as follows:

- 1) I respectfully submit that the draft Coastal Zone Management Plan (CZMP) maps for Puducherry and Karaikal Regions were prepared through one of the notified agency of the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India viz., National Centre for Sustainable Coastal Management (NCSCM), Chennai as per the Guidelines specified in Annexure-IV of the Coastal Regulation Zone (CRZ) Notification, 2019.
- 2) I respectfully submit the status with respect to Paragraph 11 of the OA No. 171 of 2024 filed by the applicant as follows:



Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

Contention of the Applicant in Draft CZMP maps	Reply by the Respondent (s)
<p>Only hazard line has been mapped. The draft CZMP map has NO LAND USE PLANNING whatsoever for the area between the HTL and the Hazard line keeping in mind impacts of shoreline change and climate change.</p>	<p>The draft Coastal Land Use maps prepared as per CRZ Notification, 2019 has categorized the existing land use pattern in the Coastal areas. The draft Coastal Land Use maps – 3 Nos. each for Puducherry and Karaikal Regions in both English and Tamil Language are uploaded along with the draft CZMP maps in the website at https://dste.py.gov.in/ppcc/CZMP-2019.html for public views.</p>
<p>Local level CZM maps in 1:3960 scale have not been prepared / uploaded</p>	<p>Para 6 (iii) of CRZ Notification, 2019 states that; The coastal States and Union territories shall prepare draft CZMP map in 1:25,000 scale identifying and classifying the CRZ areas within the respective territories in accordance with the guidelines given in Annexure-IV of CRZ Notification, 2019 which involve public consultation. Accordingly, draft CZMP in 1:25000 scale map as per mandate is prepared for public consultation. After public consultation and approval of draft CZMP maps in 1:25,000 scale by the Ministry of Environment, Forests and Climate Change (MoEF&CC), Government of India (GoI), Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale will be prepared for the use of local bodies and other agencies.</p>
<p>Ecologically sensitive areas – CRZ IA have not been marked properly. Sand dunes, turtle nesting grounds, seagrass beds, salt marshes etc have not been marked. In the draft maps, the ESA CRZ IA areas have not been marked with appropriate</p>	<p>As per the Guidelines specified in Annexure-IV (5) (i) of CRZ Notification, 2019, Ecologically Sensitive Areas (ESAs) are demarcated by NCSCM, Chennai and highlighted with proper colour codes in the draft CZMP maps.</p>

DR. N. RAMESH
 MEMBER SECRETARY
 PUDUCHERRY POLLUTION
 CONTROL COMMITTEE
 PUDUCHERRY


Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY


<p>colour codes – all areas marked CRZ IA are shaded green. It is not possible to ascertain the nature of the CRZIA area. Some areas would be entitled to protection for more than one reason.</p>	<p>ESAs of CRZ IA viz., Sand dunes, Turtle nesting grounds are clearly demarcated. As such, there is no seagrass beds and salt marshes in the Union Territory of Puducherry.</p>
<p>Mangrove areas are left out at several estuaries for example even along the Adyar river. Only when mangroves are properly marked, can buffer be marked.</p>	<p>As per the Guidelines specified in Annexure-IV (5) (ii) of CRZ Notification, 2019, buffer zones are demarcated along mangrove areas of more than 1000 square meters in the draft CZMP maps with proper colour codes. The Adyar River mentioned is not present in the Union Territory of Puducherry.</p>
<p>All fishing villages have not been marked</p> <p>Common properties of the fishermen's communities have not been marked in the draft CZMP maps.</p> <p>Ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools etc have not been marked properly.</p> <p>Cadastral scale maps have not even been published.</p> <p>Long term housing needs of coastal fisher communities – has not even been mentioned in the draft CZMP.</p>	<p>The names of the coastal fishing villages are marked in the draft CZMP maps.</p> <p>Common properties of the fishermen's communities demarcated in the draft CZMP map prepared in 1:25000 scale includes Fishermen settlement areas, Ice plants, Harbours, Fishing Lands, School, Health Centre, Community Hall, Roads, Port limits, Boat Parking Area, Fish drying yard and Net Mending shed.</p> <p>Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale will be prepared for the use of local bodies and other agencies.</p> <p>The long-term housing needs of coastal fisher communities in view of expansion and other needs will be included in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale as per the Guidelines specified in Annexure-IV (5) (iii) after approval of 1:25000 scale.</p>


Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY


Fishing Zones and fish breeding areas have not been marked properly as detailed below.	In consultation with the traditional fishing community and Department of Fisheries and Fishermen Welfare, Puducherry, fishing zones and fish breeding areas will be incorporated in the final CZMP maps.
None of the draft CZMP maps demarcate existing authorized developments (existing in terms of the Notification is legally existing as on 19.02.1991)	The existing authorized development on the seaward side are demarcated in the draft CZMP map in 1:25000 scale.
The draft CZMP maps do not mark all road networks or cyclone / rain shelters.	The draft CZMP map in 1:25000 scale is demarcated with the existing major roads, community hall, cyclone / rain shelters required for the rescue and relief operations during natural calamities. Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale with all local road networks will be prepared after approval of draft CZMP maps in 1:25000 scale.

3) I respectfully submit that, the status with respect to Map No. PY05, PY06 and PY07 of Puducherry Region and Map No. PY01, PY02 and PY03 of Karaikal Region on Paragraph 12 of the OA No. 171 of 2024 filed by the applicant as follows:


S. No.	Map No.	Contention of the Applicant as Missing Data	Reply by the Respondent(s)
Pondicherry			
1	PY05	Many common infrastructures within these villages are not marked such as temple, play-ground, community hall and pond.	Community hall and pond are demarcated in PY05 (Land Use Map). Temple, play-ground and pond will be marked in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest as per Annexure – IV (5) (iii) of the CRZ Notification, 2019.


Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

		Seine fishing area is not marked fully.	Traditional fishing and the allied activities undertaken by the local communities is permitted in CRZ-IV as per CRZ Notification, 2019.
		Fishing breeding areas and fishing areas are not marked including in the backwater.	In consultation with the traditional fishing community and Department of Fisheries and Fishermen Welfare, Puducherry, fish breeding areas and fishing areas will be incorporated in the final CZMP maps.
		It has no information on long-term housing plan for fishers.	The long-term housing needs of coastal fisher communities in view of expansion and other needs will be included in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale as per the Guidelines specified in Annexure-IV (5) (iii) after approval of 1:25000 scale.
		Sand dune areas are not marked fully.	Sand dune is demarcated in PY05 (CZMP map).
2	PY06	Many common infrastructures within these villages are not marked such as temple and playground. Especially, in Vamba Keerapalayam, festival celebration area is marked. In Solainagar North and South, Cyclone period boat parking areas are missing.	Boat Parking Area is demarcated in PY06 (CZMP map). Temple and play-ground will be marked in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest as per Annexure – IV (5) (iii) of the CRZ Notification, 2019.
		Seine fishing area in Veerampattinam is not marked completely.	Traditional fishing and the allied activities undertaken by the local communities is permitted in CRZ-IV as per CRZ Notification, 2019.

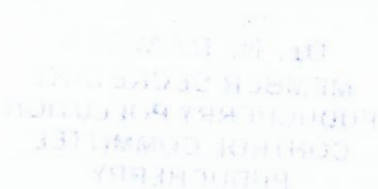

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY


		Fish breeding areas and fishing areas are not marked.	In consultation with the traditional fishing community and Department of Fisheries and Fishermen Welfare, Puducherry, fish breeding areas and fishing areas will be incorporated in the final CZMP maps.
		It has no information on long-term housing plan for fishers.	The long-term housing needs of coastal fisher communities in view of expansion and other needs will be included in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale as per the Guidelines specified in Annexure-IV (5) (iii) after approval of 1:25000 scale.
		Sand dune and mangrove areas are not marked fully.	Sand dune and mangrove areas are demarcated in PY06 (CZMP map).
3	PY07	Many common infrastructures within these villages are not marked such as temple and cyclone shelter.	Community hall is demarcated in PY07 (Land Use Map). Temple and cyclone shelter will be marked in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest as per Annexure – IV (5) (iii) of the CRZ Notification, 2019.
		Seine fishing area is not marked fully.	Traditional fishing and the allied activities undertaken by the local communities is permitted in CRZ-IV as per CRZ Notification, 2019.
		Fishing breeding areas and fishing areas are not marked.	In consultation with the traditional fishing community and Department of Fisheries and Fishermen Welfare, Puducherry, fishing breeding areas and fishing areas will be incorporated in the final CZMP maps.


Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

		It has no information on long-term housing plan for fishers.	The long-term housing needs of coastal fisher communities in view of expansion and other needs will be included in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale as per the Guidelines specified in Annexure-IV (5) (iii) after approval of 1:25000 scale.
		Coastal erosion is not marked. Sand dune areas are not marked fully.	In compliance to the Hon'ble NGT (SZ), Chennai Order dated 11.04.2022 in OA No. 04/2013 and Appeal No. 18 of 2017, NCSCM, Chennai has prepared and submitted the Shoreline Changes assessment map in 1:25000 scale depicting high, medium and low erosion stretches along the coastline of the UT of Puducherry and the same is uploaded in the website at https://dste.py.gov.in/ppcc/CZMP-2019.html for public views. No Sand dune in PY07 (CZMP map).
Karaikal			
4	PY01	Shoreline fishing area and fish drying area are not marked.	Most of the shore area in in Vanjore (PY01 CZMP map) are within the Port limit.
		Many common infrastructures within these villages are not marked such as temple, pond and playground.	Temple, pond and play-ground will be marked in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest as per Annexure – IV (5) (iii) of the CRZ Notification, 2019.
		Fish breeding area and fishing areas are not marked.	In consultation with the traditional fishing community and Department of Fisheries and Fishermen Welfare, Puducherry,

			fishing breeding areas and fishing areas will be incorporated in the final CZMP maps.
		It has no information on long-term housing plan for fishers.	The long-term housing needs of coastal fisher communities in view of expansion and other needs will be included in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale as per the Guidelines specified in Annexure-IV (5) (iii) after approval of 1:25000 scale.
5	PYO2	Many common infrastructures within these villages are not marked such as temple, pond, burial ground and playground.	Common infrastructures are demarcated in 1:25000 draft CZMP map. Temple, pond, burial ground and play-ground will be marked in the Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest as per Annexure – IV (5) (iii) of the CRZ Notification, 2019. Temple, pond, burial ground and playground will be marked in the Local CZMP maps in 1:3960 Map.
		Seine fishing area is not marked fully.	Traditional fishing and the allied activities undertaken by the local communities is permitted in CRZ-IV as per CRZ Notification, 2019.
		Fishing breeding areas and fishing areas are not marked.	In consultation with the traditional fishing community and Department of Fisheries and Fishermen Welfare, Puducherry, fishing breeding areas and fishing areas will be incorporated in the final CZMP maps.
		It has no information on long-term housing plan for fishers.	The long-term housing needs of coastal fisher communities in view of expansion and other needs will be included in the




Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

			Local Level CZMP maps (Cadastral maps) in 1:3960 scale or nearest scale as per the Guidelines specified in Annexure-IV (5) (iii) after approval of 1:25000 scale.
6	PYO3	It is necessary to mark erosion zones, ESA etc correctly in this map.	In compliance to the Hon'ble NGT (SZ), Chennai Order dated 11.04.2022 in OA No. 04/2013 and Appeal No. 18 of 2017, NCSCM, Chennai has prepared and submitted the Shoreline Changes assessment map in 1:25000 scale depicting high, medium and low erosion stretches along the coastline of the UT of Puducherry and the same is uploaded in the website at https://dste.py.gov.in/ppcc/CZMP-P-2019.html for public views. No ESA in PY03 (CZMP map).

- 4) I respectfully submit that, the comments and suggestions received during the Public Hearing scheduled on 22.05.2024 for Puducherry and 23.05.2024 for Karaikal respectively will be incorporated in the draft CZMP and the final draft CZMP map in 1:25000 scale will be submitted to MoEF&CC, Government of India for approval.
- 5) I respectfully submit that, in view of the above submissions, it is humbly prayed that this Hon'ble Tribunal may pass such further or other orders(s) as deemed fit and proper in the facts and circumstances of the case.



Respondent No. 3
adopted with Respondent No. 1 & 2

Dr. N. RAMESH
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY

O.A. No. 171 of 2024 in the matter of N. Malayanathan Vs Puducherry Coastal Zone Management Authority and Ors.- Status report Submission

2 messages

Ram <meram6@gmail.com>

20 May 2024 at 22:36

To: Yogeshwaran Amarnethi <yogeshwaranadv@gmail.com>

Cc: Pondicherry Pollution Control Committee Pondicherry <ppcc@py.gov.in>, pczma1998 <pczma1998@gmail.com>, Ramesh N <senioree-dste.py@gov.in>, Director DSTE <dste@py.gov.in>, Raveekumar S <raveekumar041@gmail.com>

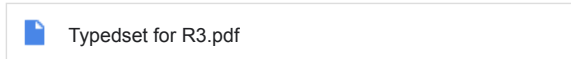
Dear Sir/Mam,

We represent the interests of Respondents 1 and 2 and Respondent 3.
We are herewith filing a Common Status Report on behalf of all the Respondents.

Kindly treat this email as service of the same.

Thanking you.

Sincerely,



Ramaswamy Meyyappan

B.S.(University of Victoria, Canada),

B.L. (India), MCI Arb. (U.K.)

Certificate, Sports Arbitration (AIAC, Malaysia)

For World Peace

In the service of the Motherland

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Think! before you print. Consider our environment... each printed paper accounts for 0.65 grams of fly ash, 0.16 grams of toner & 0.6 grams of hazardous chemicals

Ram <meram6@gmail.com>

20 May 2024 at 23:06

To: Yogeshwaran Amarnethi <yogeshwaranadv@gmail.com>

Cc: Pondicherry Pollution Control Committee Pondicherry <ppcc@py.gov.in>, pczma1998 <pczma1998@gmail.com>, Ramesh N <senioree-dste.py@gov.in>, Director DSTE <dste@py.gov.in>, Raveekumar S <raveekumar041@gmail.com>

Dear Sir/Mam,

Please find attached the Status report field on behalf of all the Respondents.

Thank you.

Regards,

Ramaswamy Meyyappan

B.S.(University of Victoria, Canada),

B.L. (India), MCI Arb. (U.K.)

Certificate, Sports Arbitration (AIAC, Malaysia)

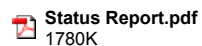
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1780K

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. No. 171 of 2024 (SZ)

**In re: Draft Coastal Zone Management Plan Maps for Puducherry and Karaikal
Regions as per Coastal Regulation Zone Notification, 2019.**

PAPER BOOK- II

INDEX TO TYPED SET OF PAPERS

Sl. No.	Date	Particulars	Page No
1	07.06.2024	Annexure – I: Minutes of the Consultation meeting held with Stakeholder Departments and Agencies on the preparation of Coastal Zone Management Plan (CZMP) as per the CRZ Notification, 2019.	1-3
2	26.06.2024	Annexure – II: Data / Details provided by the Stakeholder Departments / Agencies.	4
3	17.07.2024	Annexure – III: Communication from the Department of Fisheries and Fishermen Welfare, Puducherry.	5-10
4	30.07.2024	Annexure – IV: Minutes of the consultation meeting for preparation of revised Shore Line Management Plan for UT of Puducherry	11-15

Mr. Ramaswamy

Through

Mr. Ramaswamy Meyyappan
Government Advocate
Council for Respondent No. 1-3)
Government of Puducherry
Madras High Court Campus
9940188325/meram6@gmail.com

**GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY**

Minutes of the Consultation Meeting held with the Stakeholder Departments and Agencies on the preparation of Coastal Zone Management Plan (CZMP) as per Coastal Regulation Zone (CRZ) Notification, 2019 on 07.06.2024 @ 11.00 AM in the Chamber of the Director (DSTE)

Consultation meeting was convened to discuss the preparation of CZMP as per CRZ Notification, 2019 with stakeholder Departments / Agencies in compliance with the Hon'ble National Green Tribunal (NGT), Southern Zone (SZ) Order dated 21.05.2024 in OA No. 171 of 2024 in the matter of, N. Malayanathan Vs Puducherry Coastal Zone Management Authority (PCZMA) & Ors. The list of participants is enclosed as Annexure.

The Director, Department of Science, Technology and Environment (DSTE) welcomed the Officials of the stakeholder Departments / Agencies and appraised the necessity of preparing the CZMP as per the Guidelines of CRZ Notification, 2019 and in line with the Order of the Hon'ble NGT (SZ) in OA No. 171 of 2024.

The points discussed and action to be taken by the stakeholder Departments / Agencies are as follows:

1. Hon'ble NGT (SZ) Order dated 21.05.2024 in OA No. 171 of 2024 (SZ):

The Order was appraised to the stakeholder Departments / Agencies. All the stakeholder Departments / Agencies were requested to provide the data as required as per the Guidelines of CRZ Notification, 2019 in kml or shape file format on or before 21.06.2024, in order to complete the public consultation on the draft CZMP at the earliest in compliance to the Hon'ble NGT (SZ) Order dated 21.05.2024 and to submit the report to the Hon'ble NGT during the next hearing on 12.08.2024.

(Action: All Departments / Agencies)

2. Data required as per the Guidelines for Preparation of CZMP (Annexure-IV) under CRZ Notification, 2019:

The Member Secretary, PPCC briefed the data required as per the Guidelines for Preparation of CZMP (Annexure-IV) under CRZ Notification, 2019. Accordingly, the stakeholder Departments / Agencies are requested to provide the following data for incorporation in the draft CZMP in kml or shape file format on or before 21.06.2024:

(i) Data on the land use planning for the area between the Hazard line and HTL while taking into account such impacts of climate change and shoreline changes.

(Action: T&CPD & DR&DM)

(ii) The fishing Zones in the water bodies and the fish breeding areas in the U.T of Puducherry along with the data on Artificial Reef modules.

(Action: DF&FW)


**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

- (iii) The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.
(Action: DR&DM, Municipalities & Commune Panchayats with Coastal areas)
- (iv) To prepare detailed plans for long-term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness as per CRZ, 2019.
(Action: DR&DM, Municipalities & Commune Panchayats with Coastal areas)

3. Eco-tourism Plan:

A meeting on implementation of MISTI project was held under the Chairmanship of the Chief Secretary on 05.06.2024 by the Department of Forests and Wildlife (DF&WL) wherein, it was instructed to provide the data as required for CZMP by the DF&WL and Department of Tourism. Accordingly, the stakeholder Departments / Agencies are requested to provide the following data for incorporation in the draft CZMP in kml or shape file format on or before 21.06.2024:


- (i) Turtle nesting area in U.T of Puducherry for necessary incorporation in the CZMP. The turtle nesting ground identified by the concerned State Governments or U.T Administration shall be protected as per the Wildlife (Protection) Act of 1972. A management plan shall be prepared for the protection and conservation.
- (ii) Management Plan for the U.T of Puducherry: Mangroves in Government land shall be protected based on a detailed plan to be prepared by the Concerned Department as per the Coastal Regulation Zone Notification, 2019. The buffer area of 50 metre in case the mangrove area is more than 1000 square meters may be utilized for public facilities for developing parks, research facilities related to mangrove biodiversity, facilities for conservation and the like.
- (iii) Efforts shall be made to increase the forest cover and mangrove cover including enriching the biodiversity of coastal water bodies so as to provide suitable habitat for avifauna.
- (iv) Eco-tourism Plan in coordination with the Department of Tourism for the U.T of Puducherry for necessary incorporation in the CZMP.

(Action: DF&WL – (i) to (iv))

- (v) Eco-tourism Plan: Eco Tourism activities such as mangrove walks, tree huts, nature trails, etc., in identified stretches areas subject to such eco-tourism plan featuring in the approved CZMP as per CRZ, 2019.
- (vi) Tourism Plan: The Department of Tourism shall prepare and provide the tourism plan incorporating the tourism sites and activities carried out. As per the CRZ, 2019 tourism facilities shall be permissible in the beaches which shall only include shacks, toilets or washrooms, change rooms, shower panels; walk ways constructed using interlocking paver blocks, etc, drinking water facilities, seating arrangements, etc. and such facilities shall however be permitted only subject to the tourism plan featuring in the approved CZMP as per this notification.

(Action: Tourism Department – (v) to (vi))

The meeting ended with thanks to the chair.


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY


Annexure**Participation List:**

Chaired by: Yasam Lakshmi Narayana Reddy, Director (DST&E).

- | Sl.No. | Line Departments / Agencies Officials |
|---------------|--|
| 1. | Thiru. A. Mohamad Ismail, Director, Department of Fisheries & Fishermen Welfare, Puducherry. |
| 2. | Thiru. M. Kandar Selvan, Chief Town Planner, Town & Country Planning Department, Puducherry. |
| 3. | Thiru. M. Vinayaraj, Deputy Collector (Head Quarter), Department of Revenue and Disaster Management, Puducherry. |
| 4. | Thiru. R. Vengatakrishnan, Deputy Collector, (Disaster Management) Department of Revenue & Disaster Managements, Karaikal. |
| 5. | Thiru. Dr. P. Govindassamy, Deputy Director, Department of Fisheries & Fishermen Welfare, Karaikal. |
| 6. | Thiru. Suresh Raj, Commissioner, Oulgaret Municipality, Puducherry. |
| 7. | Thiru. B. Rajaraman, Commissioner, Karaikal Municipality, Karaikal. |
| 8. | Thiru. R. Malaivasan, Executive Engineer, Oulgaret Municipality, Puducherry. |
| 9. | Thiru. A. Sivabalan, Executive Engineer, Pondicherry Municipality, Puducherry. |
| 10. | Thiru. C. Mayavel, Member Secretary, Karaikal Planning Authority, Karaikal. |
| 11. | Tmt. Bhuvaneshwari, Revenue Officer, O/o. The Sub Collector (Revenue), South, Villianur, Puducherry. |
| 12. | Thiru. V. Vidjea Nehru, Junior Town Planner, Town & Country Planning Department, Puducherry. |
| 13. | Thiru. K. Premanand, Junior Town Planner, Town & Country Planning Department, Karaikal. |
| 14. | Thiru. V. Subramanian, Assistant Engineer, Bahour Commune Panchayat, Puducherry. |
| 15. | Thiru. P. Nagaradjan, Assistant Engineer, Ariyankuppam Commune Panchayat, Puducherry. |
| 16. | Thiru. R. Subramanian, Junior Engineer, T.R. Pattinam Commune Panchayat, Karaikal. |

DST&E & PPCC/ Officials:

1. Dr. N. Ramesh, Member Secretary, PPCC.
2. Thiru. P. Vipin Babu, Scientist, PPCC.
3. Thiru. J. Jaya Kumar, CMC, PCZMA.


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Data / Details Provided by the Stakeholder Departments - 2024

Sl. No.	Date	Department	Details Submitted
1.	26.06.2024	Karaikal Municipality	Detail of Existing infrastructures in the Coastal region of Karaikal.
2.	05.07.2024	Department of Tourism	Details of existing and proposed Tourism Development area in Puducherry, Karaikal, Mahe & Yanam
3.	10.07.2024	Oulgaret Municipality, Puducherry.	Details of Coastal Assets of Fishermen Community
4.	11.07.2024	Ariyankuppam Commune Panchayat, Puducherry.	Common properties of Fishermen Communities & Infrastructures.
5.	15.07.2024	Department of Revenue and Disaster Management, Puducherry.	GPS coordinates of the Helipads in Puducherry, Karaikal & Yanam and Cyclone Shelter in Puducherry region.
6.	17.07.2024	Department of Forest & Wildlife, Karaikal	Details pertains to the Mangrove Cover and Turtle Nesting areas in Karaikal District.
7.	17.07.2024 & 29.07.2024	Department of Fisheries and Fishermen Welfare, Puducherry.	Fish breeding is sporadic all along the coast of Bay of Bengal (i.e., Puducherry & Karaikal)
8.	29.07.2024 & 30.07.2024	Bahour Commune Panchayat, Puducherry.	Common properties of Fishermen Communities & Infrastructures.


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

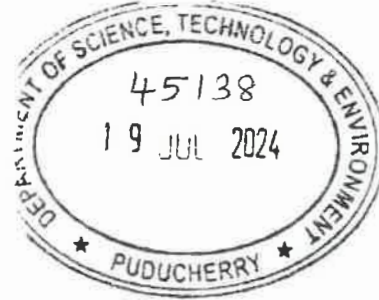
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE
FISHING HARBOUR PREMISES, THENGAITHITTU, PUDUCHERRY 605 004.

No.117/Fy/PO/ICZM -CZMP/2024-25/1891

dt.17.07.2024.

To

Dr. A. Gopalakrishnan. Director
North P.O Abraham Madamakal Road, Ernakulam,
Ayyappankavu, Kochi, Kerala 682018
Email: director.cmfri@icar.gov.in
Phone: 0484 239 4867



Sir,

Sub: Fisheries – Project Office – Preparation of Coastal Zone Management Plan for the UT of Puducherry – Demarcation of Fishing Zones and Fish breeding areas in Bay of Bengal – Reg.

Adverting to subject, I am to inform that the Ministry of Environment, Forest and Climate Change (MoEF & CC) Govt. of India (Gol) has assigned the task of preparation of Coastal Zone Management Plan (CZMP) as per CRZ Notification 2019 for all States and UT to the National Sustainable Coastal Management (NCSCM) Chennai. The Department of Science, Technology and Environment, Puducherry (Nodal Department) is preparing draft of Coastal Zone Management Plan for the U.T of Puducherry. Based on the discussion in the consultative meeting conducted by NCSCM data pertains to this department such as Fishing villages boundaries, cyclone shelters, fish net mending yards, Fish landing centers, proposed projects in the CRZ areas, Fish Drying yards, Auction halls, Traditional boat building yards, ice-plants, fish curing yards, Fish landing jetties, Fishing harbours etc., in KLM format.

2. During the consultative meeting held on 07.06.2024, the Director, Department of Science, Technology & Environment (DST&E), Puducherry requested to furnish the **Fishing Zones in the water bodies and Fish Breeding areas in the U.T of Puducherry** along with the data on Artificial Reef modules. A copy of the letter received from the Director, Science, Technology and Environment, Puducherry along with minutes of the meeting held on 07.06.2024 is enclosed herewith for kind reference.

3. Since this department is not having the records of **Fishing Zones in the water bodies and Fish Breeding areas** of U.T of Puducherry we are unable to produce the same to DST&E, Puducherry. Therefore, I am to request that the **Fishing Zones in the water bodies and Fish Breeding Areas** in the U.T of Puducherry if available with your good institution may be communicated to us in KML formate so as to to furnish the same to DST&E at the earliest.

4. Your kind cooperation is highly solicited please.

Yours faithfully,

(A. MOHAMAD ISMAIL)
DIRECTOR

Encl: As stated above.

Copy to:

1. The Director, Directorate of Science, Technology & Environment, Puducherry.
2. Dr. Jayasankar, Head, Fishery Resources Assessment, (Economics & Extension Division) North P.O Abraham Madamakal Road, Ernakulam, Ayyappankavu, Kochi, Kerala 682018

[Signature]
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

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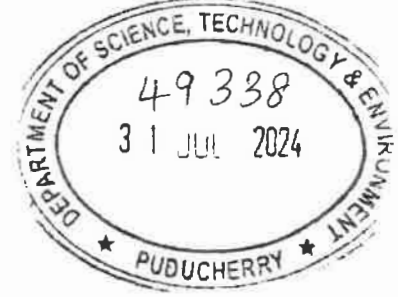
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE
FISHING HARBOUR PREMISES, THENGAITHITTU, PUDUCHERRY 605 004

No.117/FY/PO/ICZM-CZMP/2024-25 / 52

dt.29.07.2024.

To

The Director,
Department of Science, Technology and Environment,
3rd Floor, PHB Buildings,
Anna Nagar,
Puducherry.



Sir,

Sub: Fisheries – P.O – Draft Coastal Zone Management Plan (CZMP) as per Coastal Regulation Zone (CRZ) Notification, 2019 – Details of Fishing Zone and Fish breeding areas in the UT of Puducherry – Furnished – Reg.


Ref: Lr.No.F42-47/2022 FY dt.16.07.2024 of Zonal Director, FSI, Chennai

Adverting to the reference cited, I am to enclose herewith the copy of the letter received from the Zonal Director, Fishery Survey of India, Chennai, and to state that FSI survey indicated that the **Fish breeding is sporadic all along the coast of Bay of Bengal.**

2. The copy of the publication indicating the fishing grounds and resources is enclosed for kind perusal.

Yours faithfully,


(A. MOHAMAD ISMAIL)
DIRECTOR


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

41

13

भारत सरकार / GOVERNMENT OF INDIA
 मत्स्यपालन, पशुपालन और डेयरी मंत्रालय
 MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
 मत्स्यपालन विभाग / DEPARTMENT OF FISHERIES
 भारतीय मात्स्यिकी सर्वेक्षण / FISHERY SURVEY OF INDIA
 रायपुरम, चेन्नई / ROYAPURAM: CHENNAI-13

कार्यालय टेलीफोन

फैक्स

ई-मेल

Office: Telephone: 044 25976053

Fax: 044 25976053

Email: matsyasagar@yahoo.co.in

No. F 42-47/2022 Fy. / मा.**दिनांक / Dated: 16.07.2024****द्वारा/From:** क्षेत्रीय निदेशक / Zonal Director

सेवा में/To: The Director,
 Dept. of Fisheries & Fishermen Welfare,
 Govt. of Puducherry
 Fisheries Harbour Premises,
 Thengaithitu, Puducherry



Sub: Fisheries-Project Office-preparation of coastal zone management plan for the UT of Puducherry-Demarcation of Fishing zones and Fish breeding areas in Bay of Bengal-reg.

Ref: Letter No. 117/Fy/PO/ICZM-CZMP/2024-25, dated. 24.06.2024.

Sir,

With reference to the above cited subject, I am to state that the Fishery Survey of India is mandated with the main objective of survey, assessment, and monitoring of fishery resources in the Indian EEZ adjoining high seas and other related activities as stated in the enclosed brochure. Preparation of coastal zone management plan and demarcation of Fishing zones doesn't fall under the purview of the institute mandate. It is also informed that FSI survey has indicated that Fish breeding is sporadic all along the coast of Bay of Bengal.

Regarding the fishing grounds and resources, FSI has recently published an atlas "Treasures of the Deep: An atlas of India's Demersal Fishery Resources and Fishing Grounds". This may please be referred.

भवदीय / Yours Faithfully,

A. T. M.

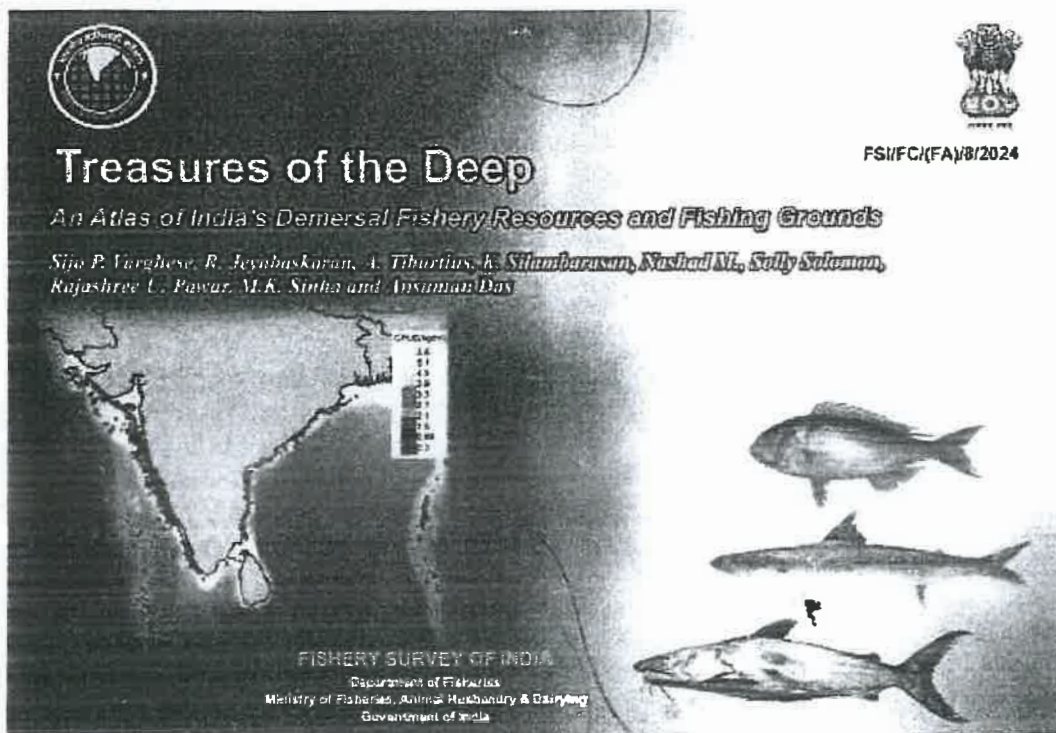
क्षेत्रीय निदेशक /

ZONAL DIRECTOR

MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

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 22/7/24

SIF
 24/7



[Handwritten Signature]
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

**GOVT. OF PUDUCHERRY
DEPARTMENT OF FISHERIES AND FISHERMEN WELFARE
PUDUCHERRY**

Note on Artificial Reefs

Sub: Fisheries, Puducherry – Brackishwater- Installation of Artificial Reefs – Poposed location – Reg.

The coral reefs in the sea serves as a natural habitat and hiding places for a much more fishes to breed and grow. Frequent uses of bottom trawling bleaches the availability of natural coral reefs. The natural coral reefs deplete because of water pollution and other human eco destructive activities. Due to this the availability of fishes are less per fishing effort. The traditional and artisanal fishermen are more vulnerable and affected much. Hence, it is necessary to take effective steps to rejuvenate the nature.

The deployment of artificial reef structures in the sea serves as the best alternate for the depletion of natural reefs. Many scientific studies reveals that the installation of artificial reefs plays a vital role in improving fishery resources. The artificial reefs serves as a safe habitat / hiding places for breeding and development of marine life including fishes. The anglers also enjoy good fishery in the surroundings where installation of artificial reefs made.

The Govt. of India, Department of Fisheries, had accorded approval for installation of 14 units of artificial reefs in the UT of Puducherry under PMMSY for which an amount of Rs.4.34 cr is allocated and released an amount of Rs.1.015 cr as first installment. Suitable sites are identified off the coast of Puducherry and Karaikal by CMFRI. The details of sites identified are as follows.

SI No	Village	Lat N	Long. E
PUDUCHERRY			
1	Moorthikuppam	11/46/756	079/50/058
2	Kanagachettikulqm	12/01/593	079/53/597
3	Periakalapet	12/00/995	079/53/199
4	Chinnakalapet	12/00/207	079/52/652
5	Pillaichavady	11/59/800	079/52/529
6	Solainagar(S)	11/56/200	079/51/990
7	Solainagar(N)	11/56/800	079/51/994


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

SI No	Village	Lat N	Long. E
8	Vaithikuppam	11/56/538	079/51/994
9	Kurusukuppam	11/55/800	079/51/250
10	Vambakeerapalayam	11/55/095	079/51/112
11	Veerampattinam	11/53/027	079/50/092
12	Chinnaveerampattinam	11/52/563	079/50/050
13	Panithittu	11/48/678	079/52/928
14	Narambai	11/46/071	079/50/393
15	Nallavadu	11/50/576	079/51/811
16	Pudukuppam	11/51/250	079/51/900
	KARAIKAL		
17	Kottucherryedu	10/57/335	079/52/494
18	K.Kasakudimedu	10/57/208	079/54/511
19	Kilinjalmedu	10/56/053	079/55/017
20	Karaikalmedu	10/54/985	079/54/581
21	Pattinacherry	10/54/800	079/54/800

In addition, M/s. Kuddle life foundation has proposed to install artificial reef off the coast of Pillaichavady fishing village @ location $12^{\circ} 00.179N$ & $79^{\circ} 53.940E$.


25/11/24
DEPUTY DIRECTOR (BW)


MEMBER SECRETARY
PUBUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUBUCHERRY

**GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY**

Minutes of the consultation meeting held on 30.07.2024 at 11.15 A.M. thro' Hybrid mode in the chamber of the Secretary (S, T & E)-cum-Chairman (PCZMA) w.r.t Preparation of revised Shoreline Management Plan for UT of Puducherry, Coastal Erosion measures and on the various projects carried out by MoES in the UT of Puducherry.

The list of Officers who had attended the meeting is enclosed as Annexure.

The Secretary (S,T &E)-cum-Chairman, PCZMA welcomed the Officials of the National Centre for Coastal Research (NCCR), MoES, Chennai. The following points were appraised and discussed.

1. Preparation of the Shore Line Management Plan for the U.T of Puducherry:

Dr. M.V. Ramana Murthy, Director, NCCR, MoES made a brief presentation on the status of the Shoreline Management Plan (SMP). Hard copy of the draft SMP for the UT of Puducherry prepared by NCCR was also submitted during the meeting. Accordingly, the following were decided:

(i) Soft copy of the draft SMP for the UT of Puducherry to be forwarded to all the stakeholder departments viz., Public Works Department, Port Department, Department of Tourism, Department of Revenue and Disaster Management, Department of Forest and Wildlife, Local Administration Department, with copy to the District Collector(s) and the Regional Administrator(s) for views on or before 01.08.2024.

(ii) Subsequently, review meeting have to be conducted with stakeholder Departments and the draft SMP shall be placed in the Puducherry Coastal Zone Management Authority (PCZMA) meeting for further recommendation to the Ministry of Environment, Forest and Climate Change (MoEF&CC) for approval.

(iii) SMP may also be shared with the National Centre For Sustainable Coastal Management (NCSCM), MoEF&CC, Chennai for necessary incorporation in the draft CZMP prepared as per CRZ Notification, 2019.




**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

2. Coastal Erosion Measures:

The Director, NCCR also made a brief presentation on the coastal erosion with specific reference to Pillaichavady to Kanagachettikulam, the northern coastal part of Puducherry region and the scientific solutions available to save the eroding coast. Public Works Department was advised to seek necessary funds under National Disaster Management Authority (NDMA).

3. Projects by NCCR, Ministry of Earth Sciences:

The Officials from NCCR briefed about the various projects implemented viz., Beach Restoration project, Automated Buoy for coastal water quality monitoring, Marine Spatial Planning for U.T of Puducherry, Automated Beach Monitoring Station (ABMS) at Chief Secretariat, Preparation of Coastal Action Plan for the U.T of Puducherry, Ocean Accounting, Blue Belt Program for the U.T of Puducherry. Accordingly, the following were decided:

(i) Inauguration of the Automated Beach Monitoring Station (ABMS) at the Chief Secretariat to be held on a mutually convenient date with NCCR.

(ii) Marine Spatial Planning: NCCR, MoES has proposed to conduct a MSP Implementation Workshop from 18-20th September 2024 at Puducherry, where a high-level Norwegian delegation along with 10 resource personnel from Norway will visit Puducherry along with Officials from MoEF&CC, GoI. Secretary (S,T&E) is invited to present the use case benefit of the MSP before the PSC along with research requirements like Ocean Accounting for UT.

(iii) Since, the present MSP prepared is for Puducherry region only, Secretary (S,T&E) requested NCCR to include Karaikal, Mahe and Yanam regions under MSP by sharing the CRZ layers of the said regions with NCCR.

(iv) The NCCR also requested to create a dedicated help desk / PMU with a GIS expert , project staff for effective implementation of MSP & Coordination with line Departments / Agencies. Accordingly, it was decided to set up a PMU at DST&E - PCZMA for monitoring, and coordinating with the line Departments in implementation of SMP, CZMP, and MSP.

The meeting ended with thanks to the Chair.

MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Annexure :**Participation List:**

Chaired by: Shri. P. Jawahar, IAS, Secretary (Science, Technology & Environment).

NCCR Officials:

1. Dr. M.V. Ramana Murthy, Director, NCCR, Chennai (Thro' VC).
2. Dr. Tune Usha, Scientist – G, NCCR, Chennai.
3. Dr. Sisir Kumar Dash, Scientist – F, NCCR, Chennai.
4. Shri. Satya Kiran Raju Alluri, Scientist – E, NCCR, Chennai (Thro' VC).
5. Shri. Sujith Kumar, Project Scientist – III, NCCR, Chennai.
6. Dr. S. Sajimol, GIS Expert, NCCR, Chennai.

DST&E Officials:

1. Thiru. Yasam Lakshmi Narayana Reddy, Director, DSTE.
2. Dr. R. Sagaya Alfred, SSO, DST&E.
3. Thiru. P. Vipin Babu, Scientist – C, PPCC.
4. Thiru. J. Jaya Kumar, CZMC, PCZMA.

Line Department Official:


1. Thiru. R. Radhakrishanan, EE, Irrigation Division, PWD, Puducherry.

Management of Coastal Erosion along Union Territory of Puducherry

Shoreline Management Plan




**National Centre for Coastal Research (NCCR)
Ministry of Earth Sciences (MoES)
Government of India**


**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

May 2024



National Centre for Coastal Research (NCCR)
Ministry of Earth Sciences, Government of India
NIOT Campus, Pallikaranai, Chennai – 600 100
www.nccr.gov.in X@centrecoastal


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.171 of 2024 (SZ)

In the Matter of

N. Malayanathan

...Petitioner

v.

Puducherry Coastal Zone Managemen
Authority and Ors

.... Respondents

**TYPESET ON BEHALF OF
RESPONDENTS
PAPER BOOK -II**

Mr. Ramaswamy Meyyappan
MS1876/2016
Government Advocate of Puducherry
Madras High Court Campus
COOUNSEL FOR RESPONDENTS 1-3
9940188325/meram6@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

Original Application No. 171 of 2024 (SZ)

In the Matter of:-

N. Malayanathan

..... Petitioner

Vs

Puducherry Coastal Zone Management Authority and Ors.

..... Respondents

PAPER – I

Status Report on draft Coastal Zone Management Plan (CZMP) maps for Puducherry and Karaikal regions as per Coastal Regulation Zone Notification, 2019.

INDEX

Sl. No.	Particular	Page No.
1.	Affidavit on behalf of Respondent No. 1 The Member Secretary, Puducherry Coastal Zone Management Authority, Puducherry adopted with Respondent No. 2 & 3.	1-16

Mr. Ramaswamy

Through

Mr. Ramaswamy Meyyappan
Government Advocate
Council for Respondent No. 1-3)
Government of Puducherry
Madras High Court Campus
9940188325/meram6@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Original Application No. 171 of 2024 (SZ)

In re: Draft Coastal Zone Management Plan Maps for Puducherry and Karaikal
Regions as per Coastal Regulation Zone Notification, 2019.

**Status Report on behalf of Respondent No. 1, The Member Secretary,
Puducherry Coastal Zone Management Authority, Puducherry
adopted with Respondent No. 2 & 3.**

I, Yasam Lakshmi Narayana Reddy, S/o Late Shri Yasam Veera Reddy, (Hindu) aged 52 years, working as Member Secretary in the Puducherry Coastal Zone Management Authority (PCZMA) with office at 3rd Floor, PHB Building, Anna Nagar, Puducherry – 605005 do hereby solemnly affirm and sincerely state as follows based on the official records that is placed before me:

- 1) I respectfully submit that the present status report is being filed in compliance to the Order dated 12.08.2024 of this Hon'ble Tribunal, directing the Government of Puducherry to rectify the defects in the report filed before the Hon'ble NGT (SZ) and to upload before the date of next hearing on 12.09.2024.

MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Page No. : 1

Corrections :


**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

- 2) I respectfully submit that as far as CZMP is concerned, the Puducherry Coastal Zone Management Authority (PCZMA), Government of Puducherry (GoP) has diligently taken measures for revision of CZMP for the Union Territory of Puducherry as per Coastal Regulation Zone (CRZ) Notification, 2019.
- 3) I respectfully submit that the task of preparation of draft CZMP as per CRZ Notification, 2019 was assigned to the National Centre for Sustainable Coastal Management (NCSCM), Chennai which authorized agency for preparation of CZMP maps.
- 4) I respectfully submit that a consultation meeting was held on 14.08.2024 with stake-holder Departments and the National Centre for Sustainable Coastal Management (NCSCM), MoEF&CC, the agency which is preparing the CZMP for the UT of Puducherry w.r.t. the status of CZMP as per CRZ Notification, 2019. During the meeting, NCSCM made a presentation to the stake-holder Departments on the status of draft CZMP prepared for Puducherry and Karaikal.
- 5) I respectfully submit that the NCSCM has prepared draft CZMP in 1:25,000 scale map in accordance with the guidelines given in Annexure-IV of the CRZ Notification, 2019 as well as the 'Guidelines for updation of CZMP prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019. (Annexure – I)

YRATERGEE PUDUCHERRY
2901 JAI SAAD YRERNGUQUE
YRERNGUQUE YRERNGUQUE

Page No. : 2901 JAI SAAD YRERNGUQUE

Corrections :


**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**


6) I respectfully submit that the Data Sources for Preparation of Draft CZMP-2019 as follows:

Sources	Particular
PCZMA	<ul style="list-style-type: none"> • Administrative boundaries (Taluk & Village) • Municipality/Town Panchayat boundary/urban areas • Cadastral data in 1:4000 scale • port limit • Fisheries related information • Beach Tourism Areas
Survey of India	<ul style="list-style-type: none"> • Open Series Maps (OSM) Grid • Toposheets on 1:25000 scale • Hazard Line
NCSCM	<ul style="list-style-type: none"> • High Tide Line • Low Tide Line • ESAs and geomorphological features • CRZ Regulation Line, boundary & categories • Lighthouse • Roads • Railway line • Seawall/Breakwater/Jetty <div style="text-align: right; font-size: small;"> <p>Approved CZMP database as per CRZ Notification, 2011 (HTL, ESAS/CRZ IA - NCSCM Hazard line - Survey of India)</p> </div>
Others	<ul style="list-style-type: none"> • NHO charts • High Resolution Satellite images

Page No. : 3

Corrections :

MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
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PUDUCHERRY


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

- 7) I respectfully submit the compliance status of the draft CZMP for Puducherry and Karaikal as follows:

Sl. No.	Annexure - IV of CRZ Notification, 2019	Compliance Status / Remark
1	<p>Demarcation of High Tide Line and Low Tide Line:</p> <p>Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) as carried out by NCSCM for the entire coastline of the country, has been made available to the Coastal States or Union territories and only such demarcation of HTL and LTL shall be applicable for all purposes of this notification.</p>	<p>Complied</p> <p>The guideline issued by MOEF&CC on 26th June 2019: Para 3 [STEPS FOR PREPARATION OF CZMP] & clause a) [Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP] stated as follow:</p> <p>“..... The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updation of the CZMP, as per the provisions contained in the CRZ Notification, 2019.</p> <p>Accordingly, approved CZMPs database as per CRZ notification, 2011 were used. The HTL, LTL, ESAs were provided by NCSCM.</p>

Page No. : 4

Corrections :


MEMBER SECRETARY
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PUDUCHERRY

2	<p>Hazard Line:</p> <p>A 'Hazard line' has been demarcated by the Survey of India (SOI) taking into account the extent of the flooding on the land area due to water level fluctuations, sea level rise and shoreline changes (erosion or accretion) occurring over a period of time. The hazard line mapped by SOI has been shared with the coastal States or Union territories through NCSCM. The hazard line shall be used as a tool for disaster management plan for the coastal environment, including planning of adaptive and mitigation measures. With a view to reduce the vulnerability of the coastal communities and ensuring sustainable livelihood, while drawing the CZMP, the land use planning for the area between the Hazard line and HTL shall take into account such impacts of climate change and shoreline changes.</p>	<p>Complied</p> <p>Hazard line was shown in the draft CZMP maps.</p>
3	<p>Preparation of CZM Maps:</p>	
(i)	<p>Base Maps of 1:25,000 scale shall be acquired from the Survey of India (SOI) and wherever 1: 25,000 maps are not available, 1: 50,000 maps shall be enlarged to 1: 25,000 for the purpose of base map preparation and these maps will be of the standard specification given below:-</p>	<p>Complied</p>

Page No. : 5

Corrections:

MEMBER SECRETARY
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MANAGEMENT AUTHORITY
PUDUCHERRY



MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

	Unit : 7.5 minutes X 7.5minutes Numbering : Survey of India Sheet Numbering System Horizontal Datum : Everest or WGS 84 Vertical Datum : Mean Sea Level (MSL) Topography : Topography in the SOI maps will be updated using latest satellite imageries or aerial photographs.	
(ii)	Coastal Zone Management (CZM) Maps of scale 1:25,000 shall be got prepared by any of the agencies identified by the Ministry of Environment, Forest and Climate Change vide its Office Order number J-17011/8/92-IA-III dated the 14th March, 2014 using the demarcation of the High Tide Line or LTL, as carried out by NCSCM.	Complied
(iii)	Various regulatory lines viz. at a distance of 20 metres, 50 metres, 200 metres and 500 metres from HTL respectively, as applicable in various CRZ categories, and the Hazard line shall be demarcated and transferred to the CZM maps.	Complied
(iv)	HTL, LTL and CRZ boundaries, as applicable, shall also be demarcated in the CZM maps along the banks of tidal influenced inland water bodies.	Complied

Page No. : 6

Corrections :

YRATEROSS SEBMMEM
SNOE JATRAGG YRABHOUDUT
YTRQHTIA TRSREBAMAM
YRABHOUDUT


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

(v)	Classification of different coastal zones shall be done as per the CRZ notification and Standard national or international colour codes shall be used.	Complied
4	Local level CZMP Maps:	
(i)	Local level CZM Maps are for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans.	<i>Not within the purview of CZMP preparation on 1:25000 scale</i>
(ii)	Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps	<i>Local level CZMP on 1:4000 scale are to be prepared after approval of CZMP of 1:25000 scale</i>
(iii)	HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into local level CZM maps.	
5	Classification of CRZ areas:	
(i)	The CZM Maps shall clearly demarcate the land use plan of the area and map out the Ecologically Sensitive Areas (ESAs) or the CRZ-IA areas as per mapping made available by NCSCM to coastal State or Union territories. All such ESAs shall be appropriately demarcated with colour codes.	Complied Draft Coastal land use maps depict all ESAs along with other land use classes.
(ii)	Buffer zone along mangrove areas of more than 1000 square meters shall be stipulated with a different colour distinguishing from the mangrove area. The buffer zone shall also be classified as CRZ-I area.	Complied

Page No. : 7

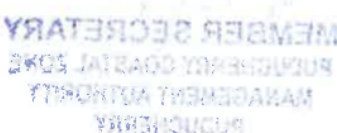
Corrections :


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MANAGEMENT AUTHORITY
PUDUCHERRY

(iii)	<p>In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety, and disaster preparedness.</p>	<p>Details of fisheries infrastructure and related information as provided by Fisheries Dept. / PCZMA such as fish landing centre, harbor / jetty / breakwater / groyne, ice plant, community hall, fishermen settlement, boat parking / fish drying / net mending area, school, hospital / health center etc. were incorporated in the draft CZMPs on 1:25000 scale.</p>
	<p>* Refer MoEF&CC Letter No. F.No.12-1/2019-IA.III (E-122245) dated 4th April, 2024 “The said housing plans for the Fishermen need to be prepared by the coastal States/UTs and the plans are to be indicated in the CZMP maps on Cadastral scale (1:4,000 scale) along with other details such as fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like”. (Annexure – II) Refer para 4 of the guideline’s issues by MOEF&CC dated 26th June, 2019;</p>	


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MANAGEMENT AUTHORITY
PUDUCHERRY

Page No. : 8

Corrections : 

	<p>The present scope is to prepare draft CZMP on 1:25000 scale as per CRZ notification, 2019.</p> <p>Requirements for approval of draft CZMP on 1:25000 scale are 1. Draft CZMP map, 2. Draft coastal land use map, 3. Draft shoreline change map.</p> <p>There are various sub-plan (management plan) may be prepared after the approval of CZMP on 1:25000 scale as per CRZ notification, 2019. These sub-plans are 1. Shoreline Management Plan, 2. Tourism Management Plan, 3. Fisheries Management Plan, 4. Environment Management Plan (EMP) for Ecologically sensitive areas (ESAs) etc.</p>	
(iv)	<p>The water areas of CRZ-IV shall be demarcated and clearly demarcated if the water body is sea, lagoon, backwater, creek, bay, and estuary and for such classification of the water bodies the terminology used by Naval Hydrographic Office shall be relied upon.</p>	<p>Complied</p> <p>For classification of the water bodies the terminology used by Naval Hydrographic Office were used.</p>
(v)	<p>The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.</p>	<p>Not complied</p> <p>NCSCM has not received the said data.</p>
(vi)	<p>In CVCAs, the land use maps shall be superimposed on the Coastal Zone Management Plan clearly demarcating the CRZ-I, II, III, IV.</p>	<p>There is no CVCA area in U.T. of Puducherry as per the CRZ Notification, 2019.</p>
(vii)	<p>The existing authorised developments on the seaward side shall be clearly demarcated</p>	<p>Complied</p> <p>In the draft maps lighthouse, seawall/embankment, road etc., are shown in the draft maps.</p>
(viii)	<p>The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network may be clearly indicated on the CZM Maps for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.</p>	<p>Complied</p>

Page No. : 9

Corrections:
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY


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PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

(ix)	Construction of buildings or other activities shall be permitted under the CZMP provided adequate arrangements are made for proper management and disposal of solid and liquid wastes in accordance with the environmental standards, rules and statutes, and under no circumstances, untreated effluents shall be disposed off in the coastal waters.	Not within the purview of CZMP preparation on 1:25000 scale. It is a CRZ regulation which needs to be implemented by the competent authority.
6.	Public consultations on CZMP:	
(i)	The draft CZMP prepared shall be given wide publicity and suggestions and objections received in accordance with the Environment (Protection) Act, 1986. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA.	Public hearing will be conducted by the PCZMA as per the procedure mentioned in EIA notification, 2006.
(ii)	Based on the suggestions and objections received the CZMPs shall be revised and approval of Ministry of Environment, Forest and Climate Change shall be obtained.	Public hearing suggestions / objections need to be provided to NCSCM for technical reviews and necessary actions.
(iii)	The approved CZMP shall be put up on the website of Ministry of Environment, Forest and Climate Change, concerned website of the State or Union Territory Coastal Zone Management Authority and hard copy made available in the Panchayat Office and District Collector Office	Post-Approval stage. Approved CZMPs as per CRZ Notification, 2019 need to be published by the competent authority.

Page No. : 10

Corrections :

MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY


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PUDUCHERRY

GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN (CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT WITH CRZ NOTIFICATION, 2019 PUBLISHED VIDE DATED 26.06.2019.		
Sl. No.	Action	Compliance status / Remark
1	Two sets of maps shall be provided viz (i) CZMP map depicting different CRZ categories; and (ii) Coastal land use maps (i.e. land use map used to define CZMP) categories along with the year in which it was prepared.	Complied Shoreline change assessment maps are also prepared as per NGT Order and direction of MOEF&CC.
2.	Maps of Ecologically Sensitive Areas (ESAs) provided by NCSCM are to be integrated with the coastal land use map.	Complied Coastal land use maps depict all ESAs along with other land use classes.
3.	The title of the CZMP maps should read as 'Coastal Zone Management Plan (CZMP)'.	Complied
4.	The coastal land use and CZMP maps shall be prepared according to the "Manual on Demarcation of High Tide Line and Low Tide Line and Preparation of CZMP of the Coast of India".	Complied
5.	The land use classes up to level II classification such as Habitation/settlement, Agriculture, open areas, etc., as given in the 'HTL Manual', will also be depicted in the coastal land use map along with the ESAs.	Complied

Page No. : 11

Corrections :

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PUDUCHERRY


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PUDUCHERRY

6.	Color codes and symbols standardized by NCSCM , Chennai shall be provided to all authorized agencies for finalizing the CZMPs.	Complied
7.	Indexing for all the states shall be standardized e.g. South to North, Left to Right etc.	Complied
8.	The boundary of CRZ category should be continuous for seaside and creek side. It should be single/continuous line to clearly indicate the regulation boundary.	Complied
9.	If legally designated urban areas other than municipality area are included in CRZ-II category, details in the form of supporting Government notification/act/rules are to be provided in the CZMP report.	Complied
10.	Classification accuracy and geometric accuracy of the coastal land use maps must be quantitatively ascertained based on standard protocol.	Will be included in the report.
11.	Suggestions/recommendations received during the public consultation and action taken should be attached to the report as annexure. These suggestions/objections are to be classified into various categories such Page 11 of 11 as those pertaining to HTL/ESA/CRZ classification/general complaints etc.	Public hearing suggestions / objections need to be provided to NCSCM for technical reviews and necessary actions.

Page No. : 12

Corrections:

MEMBER SECRETARY
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MANAGEMENT AUTHORITY
PUDUCHERRY


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MANAGEMENT AUTHORITY
PUDUCHERRY

12.	Only the boundary of the CVCA resource areas demarcated by NCSCM need to be provided in the CZMP	There is no CVCA area in U.T. of Puducherry as per the CRZ notification, 2019
13.	The Integrated Management Plan (IMP) will be prepared separately by NCSCM in consonance with the state government and local community concerned in conserving the resource areas. IMPs may be prepared within a time frame of 6 months from the date of approval of CZMP. The IMP shall be submitted for approval of MoEFCC for implementation.	
14.	The role of community in resource management in the CVCA shall be within the governing laws of the State/Central Government.	
15.	All layers used in the preparation of draft CZMP maps shall be given to NCSCM as soft copy (shape file format) for overlaying Hazard Line and boundaries of CVCA (if applicable)	
16.	Sand dunes falling outside CRZ boundary should be shown in the land use map.	
16.		Complied
17.	CVCA falling outside CRZ boundary should be shown in the land use map.	There is no CVCA area in U.T. of Puducherry as per the CRZ Notification, 2019.
18.	Edges of CZMP and land use maps of all states/UTs should be adjusted with those of the neighboring states/UTs	Complied

Page No. : 13

Corrections :


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

19.	Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government should be incorporated in the CZMP.	Complied
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- 8) I respectfully submit that in the draft CZMP prepared earlier, 50 m buffer zone for Mangroves was demarcated considering the approved CZMP prepared under CRZ Notification, 2011, however in the CRZ, 2019 (Annexure-I), para 1.1 states that mangrove in private land will not require a buffer zone. The Department of Forest and Wildlife and the Department of Revenue and Disaster Management has taken steps for the identification of the mangroves in the Private land.
- 9) I respectfully submit that the Department of Fisheries and Fisherman Welfare, GoP with the coordination of ICAR-Central Marine Fisheries Research Institute (CMFRI) has provided the coordinates for the fish breeding area i.e., the Artificial reef module to be installed at Puducherry and Karaikal region. The details were sent to NCSCM, Chennai for necessary incorporation in the draft CZMP as Fish breeding area Annexure – III.
- 10) I respectfully submit that the Department of Fisheries and Fisherman Welfare, GoP has conducted consultation meetings with the Fisherman Panchayat and Associations on 22.08.2024 in Karaikal and 26.08.2024 in Puducherry w.r.t. demarcation of Fish breeding area and Fishing Zone in water body. Annexure – IV

Page No. : 14

Corrections:

MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY


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PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

- 11) I respectfully submit that a consultation meeting was held on 09.09.2024 under the Chairmanship of Commissioner-cum-Secretary (S, T&E) w.r.t the inclusion of the Fish breeding area and Fishing Zone. Accordingly, the Department of Fisheries and Fisherman Welfare, GoP dated 10.09.2024 has submitted the details of the Fish breeding area and Fishing Zone in the sea and back water and the same was forwarded to NCSCM for necessary incorporation in the draft CZMP of Puducherry and Karaikal. Annexure - V
- 12) I respectfully submit that the administration has complied with the Guidelines of Annexure-IV of CRZ Notification, 2019 and Guidelines for updation of CZMP prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 issued on 26.06.2019 by the Ministry of Environment, Forest & Climate Change, Government of India and Order dated 21.05.2024 in OA No. 171/2024 of this Hon'ble Tribunal.
- 13) I respectfully submit that the draft CZMP will be hosted in the public domain seeking views/comments/objections if any and thereafter public consultations will be conducted as per the statutory provisions and draft CZMP will be submitted to GoI for approval by November, 2024.
- 14) I respectfully submit that, in view of the above submissions, it is humbly prayed that this Hon'ble Tribunal may pass such further or other orders(s) as deemed fit and proper in the facts and circumstances of the case.



DEPONENT

**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
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PUDUCHERRY**

Page No. : 15

Corrections :

67

VERIFICATION

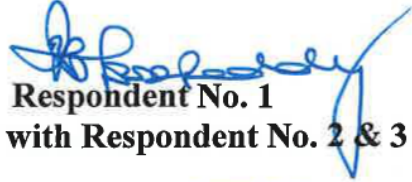
Verified at Puducherry on 10.09.2024 that the contents of the above status report are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed therefrom.

SIGNED BEFORE ME

M/S 10/09/2024

M. SIVAPRAKASH, B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India

Regd. No. 7933/2010
Vo.5, IIIrd CROSS, ILANGO NAGAR
PUDUCHERRY - 605 011
M.S.N. 780/1991



Respondent No. 1

adopted with Respondent No. 2 & 3

MEMBER SECRETARY
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MANAGEMENT AUTHORITY
PUDUCHERRY

Me. Ramaswamy

Through

Mr. Ramaswamy Meyyappan
Government Advocate
Council for Respondent No. 1-3)
Government of Puducherry
Madras High Court Campus
9940188325/meram6@gmail.com

MEMBER SECRETARY
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PUDUCHERRY

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH, CHENNAI**

O.A No: 171 /2024

**IN RE: DRAFT COASTAL ZONE
MANAGEMENT PLAN MAPS FOR
PUDUCHERRY AND KARAİKĀL
REGIONS AS PER COASTAL
REGULATION ZONE
NOTIFICATION, 2019.**

PAPER BOOK – I

**RESPONDENT No. 1
ADOPTED WITH RESPONDENT No. 2 & 3**

Through

**Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1, 2&3)
Government of Puducherry
Madras High Court campus
9940188325/meram6@gmail.com**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A. No. 171 of 2024 (SZ)

**In re: Draft Coastal Zone Management Plan Maps for Puducherry and Karaikal
Regions as per Coastal Regulation Zone Notification, 2019.**

PAPER BOOK- II

INDEX TO TYPED SET OF PAPERS

Sl. No.	Date	Particulars	Page No.
1	26.06.2019	Annexure – I: Office Memorandum Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 201 J to align it with CRZ Notification, 2019.	1 - 13
2	04.04.2024	Annexure – II: Ministry of Environment, Forest and Climate Change, GoI letter dated 04.04.2024 to TNCZMA regarding preparation Local Level CZMP maps.	15
3	07.09.2024	Annexure – III: Gmail Communication has sent to NCSCM regarding incorporation of Fish breeding area	17
4	22.08.2024	Annexure – IV: Consultation meeting with Fishermen Panchayats and Associations in Puducherry and Karaikal for inclusion of Fish breeding and Fishing Zone in the draft CZMP, 2019.	19
5	10.09.2024	Annexure – V: Communication from Department of Fisheries and Fishermen Welfare regarding details of Fish breeding and Fishing Zone for necessary incorporation in the draft CZMP.	21 - 29

Me. Ramaswamy

Through

**Mr. Ramaswamy Meyyappan
Government Advocate
Council for Respondent No. 1-3)
Government of Puducherry
Madras High Court Campus
9940188325/meram6@gmail.com**

F.No. 12-1/2019-IA III
 Government of India
 Ministry of Environment, Forest and Climate Change
 (IA. III Division)

Indira Paryavaran Bhawan,
 Jorbagh Road, New Delhi - 3

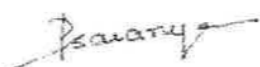
Dated: 26th June, 2019

OFFICE MEMORANDAM

Sub: Guidelines for Updation of Coastal Zone Management Plan (CZMP) prepared as per CRZ Notification, 2011 to align it with CRZ Notification, 2019 - reg.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are required to revise or update the Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. In this regard, I am directed to enclose herewith the guidelines for facilitating the state government/UT administrations in updation of the CZMPs.

2. This issues with the approval of Competent authority.


 (Dr. Saranya P)
 Deputy Director (CRZ)

To,

- i. The Secretary (Environment & Forests) of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
- ii. The Member Secretary of Coastal States (Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, West Bengal, Odisha) & Administrators of Puducherry & Daman & Diu.
- iii. The Director, National Centre for Sustainable Coastal Management (NCSCM), Chennai
- iv. The Director, Space Application Centre, Ahmedabad
- v. The Director, Centre for Earth Sciences Studies, Thiruvananthapuram,
- vi. The Director, Institute for Remote Sensing, Anna University, Chennai
- vii. The Director, Institute for Wetland Management and Ecological Designs, Kolkatta
- viii. The Director, National Institute of Oceanography (NIO), Panjim, Goa
- ix. The Director, National Institute of Ocean Technology (NIOT), Chennai
- x. The Director, Naval Hydrographer's Office, Dehradun


MEMBER SECRETARY
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GUIDELINES FOR UPDATION OF COASTAL ZONE MANAGEMENT PLAN (CZMP) PREPARED AS PER CRZ NOTIFICATION, 2011 TO ALIGN IT WITH CRZ NOTIFICATION, 2019

1. BACKGROUND

The Government of India had declared certain coastal stretches of the country as Coastal Regulation Zone (CRZ) vide Notification No. S.O.19 (E), dated the 6th January, 2011 (referred to as the CRZ Notification, 2011). As per para 5 of the aforesaid CRZ Notification, the coastal State Governments and Union territory (UT) administrations were entrusted with the preparation of Coastal Zone Management Plans (CZMPs) for their respective states/ UTs through the agencies authorized by the Ministry of Environment, Forest and Climate Change (MoEFCC). The CZMPs thus prepared have been approved by the Central Government in the Ministry of Environment, Forest and Climate Change and are currently followed for appraisal and subsequent approvals of developmental projects attracting the provisions of CRZ.

The CRZ Notification, 2011, has been superseded by the CRZ Notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 (herein referred to as the CRZ Notification, 2019). In accordance with para 6 of the CRZ Notification, 2019, the coastal State Governments and Union territory Administrations are entrusted with revision or updation of Coastal Zone Management Plans (CZMPs) of their respective state or UT, as per the provisions contained in the CRZ Notification, 2019. The guidelines given hereunder have therefore been issued for facilitating the state government/UT administrations in updation of the CZMPs.

2. GENERAL GUIDELINES

- a) All coastal States and Union territory administrations shall update their respective CZMPs (which was prepared based on the CRZ Notification 2011), as per the provisions contained in the CRZ Notification, 2019, and after its updation and finalization following due procedures shall submit to the MoEFCC for its final approval at the earliest.
- b) The CZMP shall be updated or revised by any of the authorised agencies identified by the MoEFCC, using the demarcation of the High Tide Line, LTL, ESA, CVCA as carried out by NCSCM, Chennai and Hazard line as demarcated by the Survey of India.

- c) The coastal states and union territories shall prepare draft CZMP on 1:25,000 scale identifying and classifying the CRZ areas within their respective territories in accordance with the guidelines given in **Annexure-IV** to the CRZ notification issued vide Notification No. G.S.R. 37(E), dated the 18th January, 2019 and these guidelines.

3. STEPS FOR PREPARATION OF CZMP

a) Base data: HTL, LTL, ESAs, Hazard line, CVCA & CZMP

High Tide Line (HTL), Low Tide Line (LTL), Ecologically Sensitive Areas (ESAs), and Critically Vulnerable Coastal Areas (CVCAs) demarcated by the National Centre for Sustainable Coastal Management (NCSCM), Chennai, and the 'Hazard line' as demarcated by the Survey of India (Sol), shall be used by the states/UTs in preparation/updating the CZMPs, as required under the provisions of the CRZ Notification, 2019. The CZMP database (shapefiles etc.) prepared as per the CRZ Notification, 2011 which have been scrutinized by the Technical Scrutiny Committee, finalized by the National Centre for Sustainable Coastal Management (NCSCM) and approved by the MoEFCC, shall be used as the base for revision or updating of the CZMP, as per the provisions contained in the CRZ Notification, 2019.

b) Data to be provided by the States/UTs to the authorized agencies

- i) Database of the CZMPs prepared and approved based on CRZ notification 2011, including HTL, LTL, ESAs, CVCA, Hazard line and coastal landuse, along with hard copies/pdf of approved CZMP and landuse maps.
- ii) Details of village-wise survey numbers pertaining to government land, in the format (bearing Taluk name, Village name, Survey No./Part Survey No. etc.) for deciding/enabling ease in demarcation of buffers around mangrove areas.
- iii) Digitized geo-referenced Census village boundary maps in shapefile format as per 2011 census base and the corresponding 2011 census (population) data of villages in digital/soft copy/xls format for demarcation of CRZ-IIIA and CRZ-IIIB areas.
- iv) Stakeholder data such as Municipal maps, Notifications for legally designated urban areas etc., for new CRZ-II areas, fishing Zones in the water bodies and fishing village boundaries, breeding and

spawning grounds of fish and the like, for updating the CZMP, as applicable.

- v) Infrastructure facilities such as roads, jetty, port, fish landing centers, etc.
- vi) Existing authorised structures on the seaward side and features like cyclone shelters, rain shelters, helipads and other infrastructure including road network for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

c) CRZ buffers

The CRZ limits will be revised or updated as per provisions contained in the CRZ notification, 2019, as follows:

No Development Zone (NDZ)/Buffers of tidally influenced waterbodies (water bodies influenced by tidal effects from sea in the bays, estuaries, rivers, creeks, backwaters, lagoons, ponds that are connected to the sea)	50 meters or width of the creek, whichever is less.
NDZ for CRZ-IIIA areas (sea front)	50 m
NDZ for CRZ-IIIB areas (sea front)	200 m
NDZ for inland islands in the coastal backwaters and islands along the mainland coast	20 m

d) Processing of Census data

All census maps and the corresponding census data of 2011 of all rural or urban areas demarcated in the CZMPs prepared as per CRZ Notification 2011, will have to be analyzed for computing the corresponding density of population for each village.

All rural or urban areas with population more than 2161 per sq. km will be classified as CRZ-IIIA and the remaining CRZ-III areas will be classified as CRZ-IIIB. After demarcation of CRZ-IIIA and CRZ-IIIB areas, the Census maps shall be taken out of the CZMP and will be kept in the database separately. Only Cadastral maps with Survey No. information shall be superimposed to the CZMP. CRZ-II areas demarcated in the CZMPs prepared as per CRZ Notification 2011, need to be retained as such, without any change. However, new CRZ-II areas, if any, may be added.

e) **CRZ Classifications**

Updating of CRZ classifications such as CRZ-I, CRZ-II, CRZ-III A, CRZ-III B and CRZ-IV shall be done as per the guidelines given **Annexure-IV** to the CRZ notification, 2019.

The water areas of CRZ-IV shall be clearly demarcated as to whether the water body is sea, lagoon, backwater, creek, bay, and estuary etc. For such classification of the water bodies, the terminology used by Naval Hydrographic Office shall be relied upon.

The fishing Zones in the water bodies and the fish breeding areas shall be clearly marked.

In CVCAs, the land use maps shall be superimposed on the CZMP clearly demarcating the CRZ-I, II, III, IV.

The existing authorised developments on the seaward side shall be clearly demarcated.

The features like cyclone shelters, rain shelters, helipads and other infrastructure including road network shall be clearly indicated on the CZMP for the purpose of rescue and relief operations during cyclones, storms, tsunami and the like.

f) **CRZ areas falling within municipal limits of Greater Mumbai**

In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II areas, shall be categorised as 'No Development Zone' and the same shall be accordingly demarcated.

g) **Public consultation of draft CZMP updated or revised based on CRZ Notification, 2019**

(i) The draft CZMP so updated or revised shall be published in the websites of the concerned CZMAs of the states/UTs and also given wide publicity soliciting suggestions and objections.

(ii) The draft CZMP shall be submitted by the State Government or Union territory to the concerned Coastal Zone Management Authority for appraisal, including appropriate consultations, and recommendations thereof. Public hearing on the draft CZMP shall be held at district level by the concerned CZMA, as stipulated in para 6 (i) of **Annexure-IV** of the CRZ Notification, 2019.

(iii) Based on the suggestions and objections received, the draft updated CZMPs shall be finalised and submitted by the state Governments/UT administrations for final approval of MoEFCC.

h) **Technical Scrutiny Committee**

The updated CZMP prepared as per CRZ Notification, 2019 shall be submitted for scrutiny by the Technical Scrutiny Committee constituted by the National Centre for Sustainable Coastal Management (NCSCM), Chennai. The Technical Scrutiny Committee shall make its recommendations to the NCZMA for an appropriate decision.

i) **CZMP Report**

A CZMP report will be prepared and in the format given in **Annex-1**, enclosed to these guidelines.

j) **CZMP maps and Coastal landuse maps**

CZMP maps and Coastal landuse maps will be prepared as per the instructions/check-list issued to all the authorized agencies/States/ UTs by the Technical Scrutiny Committee at NCSCM, Chennai, during the scrutiny of CZMPs prepared as per CRZ Notification 2011. The check-list is enclosed to these guidelines as **Annex-2**.

k) **Approval of CZMP:**

The state Governments or Union territory administrations shall submit the draft updated Coastal Zone Management Plan and the draft CZMP, finalized at the State or UT level along with a request for its final approval to MoEFCC. The same shall be referred by MoEFCC for a technical scrutiny by the Committee constituted for the task by NCSCM, Chennai. On receipt of the recommendation of the Technical Scrutiny, it shall be placed for consideration and decision of the NCZMA.

(iii) The approved CZMP shall be thereafter put up on the website of the concerned State or Union Territory Coastal Zone Management Authority and hard copy shall be made available in the offices of the Panchayat and District Collector. It may also be uploaded in the website of the MoEFCC.

l) Environment management plan of ESAs

A detailed environment management plan for ecologically sensitive areas shall be formulated within 6 months of the approval of CZMP prepared based on CRZ Notifications 2019 by the states and Union territories, as per guidelines given in **Annexure-1** of CRZ Notification 2019.

m) Critically Vulnerable Coastal Areas (CVCAs)

For all the CVCAs mentioned in sub-paragraph 3.1 of the CRZ Notification 2019, Integrated Management Plans (IMPs) shall be prepared, which shall, inter alia, keep in view the conservation and management of mangroves, needs of local communities, such as dispensaries, schools, public rain shelter, community toilets, bridges, roads, jetties, water supply, drainage, sewerage and the impact of sea level rise and other natural disasters and the IMPs will be prepared in line with the guidelines for preparation of Coastal Zone Management Plan.

4. LOCAL LEVEL CZMP

Local level CZM Maps shall be prepared for the use of local bodies and other agencies to facilitate implementation of the Coastal Zone Management Plans. Cadastral (village) maps in 1:3960 or the nearest scale, as available with revenue authorities shall be used as the base maps.

HTL, LTL, other CRZ regulatory lines and the Hazard line shall be demarcated in the cadastral maps and classifications shall be transferred into the local level CZMP.

In the CRZ areas, the fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, and the like, shall be indicated on the cadastral scale maps. States and Union territories shall prepare detailed plans for long term housing

needs of coastal fisher communities in view of expansion and other needs, provisions of basic services including sanitation, safety and disaster preparedness.

5. TIME LINE FOR UPDATION OR REVISION OF CZMP

The State Governments / UT administration shall take up the updation or revision of CZMPs approved as per CRZ Notification, 2011, to align with the CRZ Notification, 2019 at an early date and not later than six months from the date of issue of this guidelines.

6. REVISION OF COASTAL ZONE MANAGEMENT PLANS

(i) Whenever there is a doubt or a likely disparity noticed in the CZMP, the concerned State or Union territory Coastal Zone Management Authority shall refer the matter to MoEFCC for a modification/rectification of the CZMP along with valid reasons for the same. The MoEFCC shall refer the matter to the National Centre for Sustainable Coastal Management (NCSCM) for verification based on latest satellite imagery and ground truthing for possible modification/rectification in the CZMP.

(ii) The rectified map shall be submitted to Ministry of Environment, Forest and Climate Change for consideration of approval.



**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

Template for CZMP REPORT

Contents

Executive Summary

1. INTRODUCTION

- 1.1. CZMP Planning Process
- 1.2. Development of a coastal database and information system
- 1.3. Generation of CZMP maps

2. THE STATE OF

- 2.1. Demography and socio economic activities
- 2.2. Coastal Geomorphology and Ecosystem
- 2.2. Marine Fishery Resources
- 2.3. Biodiversity of coastal district wise
- 2.4. Pollution and waste management issues

3. PURPOSE & SCOPE OF CZMPS

4. COASTAL ZONE MANAGEMENT PLANS

- 4.1. Demarcation of High Tide Line (HTL) and Low Tide Line (LTL) (as per manual)
 - a) Landward (monsoonal) berm crest for beaches
 - b) Seawall/revetments/embankments
 - c) Permanent Vegetation Line
 - d) Coastal sand dune / paleo-aeolian dune
 - e) Mangroves
 - f) Rocks, Headlands, Cliffs
 - g) Influence of Tidal action
- 4.2. Demarcation of Ecologically Sensitive Areas

5. ECOLOGICALLY SENSITIVE AREAS/COASTAL LANDUSE

- 5.1. Mangroves
- 5.2. Coral Reefs
- 5.3. Reserve Forests
- 5.4. Sand Dunes
- 5.5. Salt marsh
- 5.6. Nesting Ground of Birds
- 5.7. Archaeologically important and Heritage Sites

- 5.8. Seagrass
- 5.9. Mud flats
- 5.10. Turtle Nesting Grounds
- 5.11. Inter-Tidal Zone
- 5.12. Salt pan / Aquaculture ponds

6. METHODOLOGY FOR PREPARATION OF CZMP

- 6.1. Field mapping and map preparation

7. CRZ CLASSIFICATION

- 7.1. CRZ-I
- 7.2. CRZ-II
- 7.3. CRZ-III
- 7.4. CRZ-IV
- 7.5. Regulation limits/lines
- 7.6. CVCA and IMP

8. HAZARD LINE

9. CRZ CATEGORIES OF STATE/ UT

- 9.1. CRZ categories (Taluk wise) of State/ UT
- 9.2. Sheet wise ESAs and CRZ categories


10. CONCLUSION

- Annexure-I: Brief note annexed to draft CZMP
- Annexure-II: Field photographs
- Annexure-III: Village and survey number wise CRZ categories
- Annexure-IV: Public consultation issues and their resolution
- Annexure-V: Data sources (list of urban area, panchayat, fishing villages ward etc.)


**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

CHECK-LIST FOR PREPARATION OF CZMP MAPS AND COASTAL LANDUSE MAPS

1. Two sets of maps shall to be provided viz:
 - (i) CZMP map depicting different CRZ categories; and
 - (ii) Coastal land use maps (i.e. land use map used to define CZMP) categories along with the year in which it was prepared.
2. Maps of Ecologically Sensitive Areas (ESAs) provided by NCSCM are to be integrated with the coastal land use map.
3. The title of the CZMP maps should read as 'Coastal Zone Management Plan (CZMP)'.
4. The coastal land use and CZMP maps shall be prepared according to the "Manual on Demarcation of High Tide Line and Low Tide Line and Preparation of CZMP of the Coast of India".
5. The land use classes up to level II classification such as Habitation/settlement, Agriculture, open areas etc., as given in the 'HTL Manual', will also be depicted in the coastal land use map along with the ESAs.
6. Color codes and symbols standardized by NCSCM, Chennai shall be provided to all authorized agencies for finalizing the CZMPs.
7. Indexing for all the states shall be standardized e.g. South to North, Left to Right etc.
8. Boundary of CRZ category should be continuous for seaside and creek side. It should be single/continuous line to clearly indicate the regulation boundary.
9. If legally designated urban areas other than municipality area are included in CRZ-II category, details in the form of supporting Government notification/act/rules are to be provided in the CZMP report.
10. Classification accuracy and geometric accuracy of the coastal land use maps must be quantitatively ascertained based on standard protocol.
11. Suggestions/recommendations received during the public consultation and action taken should be attached to the report as *annexure*. These suggestions/objections are to be classified into various categories such


**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

- as those pertaining to HTL/ESA/CRZ classification/general complaints etc.
12. Only the boundary of the CVCA resource areas demarcated by NCSCM need to be provided in the CZMP.
 13. The Integrated Management Plan (IMP) will be prepared separately by NCSCM in consonance with the state government and local community concerned in conserving the resource areas. IMPs may be prepared within a time frame of 6 months from the date of approval of CZMP. The IMP shall be submitted for approval of MoEFCC for implementation.
 14. The role of community in resource management in the CVCA shall be within the governing laws of the State/Central Government.
 15. All layers used in the preparation of draft CZMP maps shall be given to NCSCM as soft copy (shape file format) for overlaying Hazard Line and boundaries of CVCA (if applicable).
 16. Sand dunes falling outside CRZ boundary should be shown in the land use map.
 17. CVCA falling outside CRZ boundary should be shown in the land use map.
 18. Edges of CZMP and land use maps of all states/UTs should be adjusted with those of the neighboring states/UTs.
 19. Ecological Sensitive Zones (ESZ) around the Marine National parks notified by the Government should be incorporated in the CZMP.



**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

F.No.12-1/2019-IA.III (E-122245)

Government of India
Ministry of Environment, Forest and Climate Change
IA.III Section (CRZ)

Indira Paryavaran Bhawan
Jor Bagh Road
New Delhi-110003
04th April, 2024

000856

To

The Member Secretary
Tamil Nadu Coastal Zone Management Authority (TNCZMA)
Ground Floor, Panagal Building,
Saidapet, Chennai-600015, Tamil Nadu
Email: tamilnadudoe@gmail.com

Sub.: Regarding Guidelines for preparation of Long Term Housing Plan for fishermen in Tamil Nadu as per CRZ Notification, 2019- regarding.

Sir,

I am directed to refer to your letter No. R.C.No. GIS/3159/2023 dated 06/12/2023 regarding request for Guidelines for preparation of Long Term Housing Plan for fishermen in Tamil Nadu as per CRZ Notification, 2019

2. The matter has been examined in consultation with NCSCM, Chennai. Based on the comments received from NCSCM, following is for information and necessary action by TNCZMA:

- (i) CRZ Notification, 2019 provides for regulation of permissible activities such as construction or reconstruction of dwelling units of traditional coastal communities including fisher folk as well as for associated facilities such as fish drying yards, auction halls, net mending yards, traditional boat building yards, ice plant, ice crushing units, fish curing facilities and the like.
- (ii) The said housing plans for the fishermen need to be prepared by the coastal states/UTs and the plans are to be indicated in the CZMP maps on cadastral scale (1:4000 scale) along with other details such as fishing villages, common properties of the fishermen communities, fishing jetties, ice plants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools and the like.
- (iii) Guidelines for such Housing Schemes for the Fishermen are already available with the Department of Fisheries and Fishermen Welfare, Government of Tamil Nadu. Therefore, Department of Fisheries and Fishermen Welfare, Government of Tamil Nadu, may be approached who are already implementing various welfare schemes including Housing Schemes, for the benefit of the Fishermen of Tamil Nadu and incorporate the same in the CZMP as per the CRZ Notification 2019.

3. This is issued with the approval of the Competent Authority.

(Dr. Ragavan P.)

Scientist 'B' (CRZ)

Email: ragavan.p@nic.in

Copy to:

- 1) The Director, National Centre for Sustainable Coastal Management Anna University Campus, Chennai - 600025, Tamil Nadu Email: director@ncscm.res.in
- 2) Office Copy/Guard File



MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Consultation meeting held on 22.08.2024 at Karaikal with Fishermen panchayat and Associations



Consultation meeting held on 26.08.2024 at Puducherry with Fishermen panchayat and Associations




**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

PCZMA - Fish breeding area along the coast of Bay of Bengal - Reg.

1 message

PCZMA puducherry <pczma1998@gmail.com>

Sat, Sep 7, 2024 at 1:15 PM


To: EDCPROJECTS NCSCM <edcprojects@ncscm.org>

Cc: Purvaja Ramachandran <purvaja@ncscm.res.in>, Badarees KO <badarees@gmail.com>, Manik Mahapatra <mahapatra.sac@gmail.com>

Sir,

The data received from the Department of Fisheries and Fishermen Welfare, GoP with related to Artificial reef - Modules - Fish breeding area and the same shall be incorporated in the draft CZMP for Puducherry and Karaikal.

With regards
PCZMA

 **Fish breeding.kml**
88K



**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF FISHERIES AND FISHERMEN WELAFRE
FISHING HARBOUR COMPLEX, THENGAITHITTU, PUDUCHERRY-605 004

No.117/Fy/PO/CZMP/2023-24/1120

Date: 10.09.2024

To,

The Director,
Department of Science, Technology and Environment,
Puducherry

Sir,


Sub: Fisheries-Project Office-Inclusion of Fishing zones and Fish breeding areas in draft CZMP notification-Particulars furnished-Reg.

Ref: 1. This office letter of even no. dated 28.08.2024
2. Your e-mail dated 07.09.2024

Adverting to the subject cited, it is to inform that necessary consultative meeting was conducted with various stakeholders namely Mechanized Boat Owner Association, village wise FRP Motorized and Non-motorized boat owners association for marking of Fishing zones and Fish breeding areas in the territorial waters of UT of Puducherry. After series of discussions, the Fishing zones and Fish breeding areas were identified in the territorial waters of UT of Puducherry and the same was marked in the map and copies of the same is enclosed herewith for perusal and to take further course of action for including the same in the draft CZMP maps.

Yours faithfully,


(A.MOHAMAD ISMAIL)
DIRECTOR


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Pondicherry Fishing zones & Fish breeding area



[Handwritten signature]
**MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY**

Pondicherry - FZ & FBA



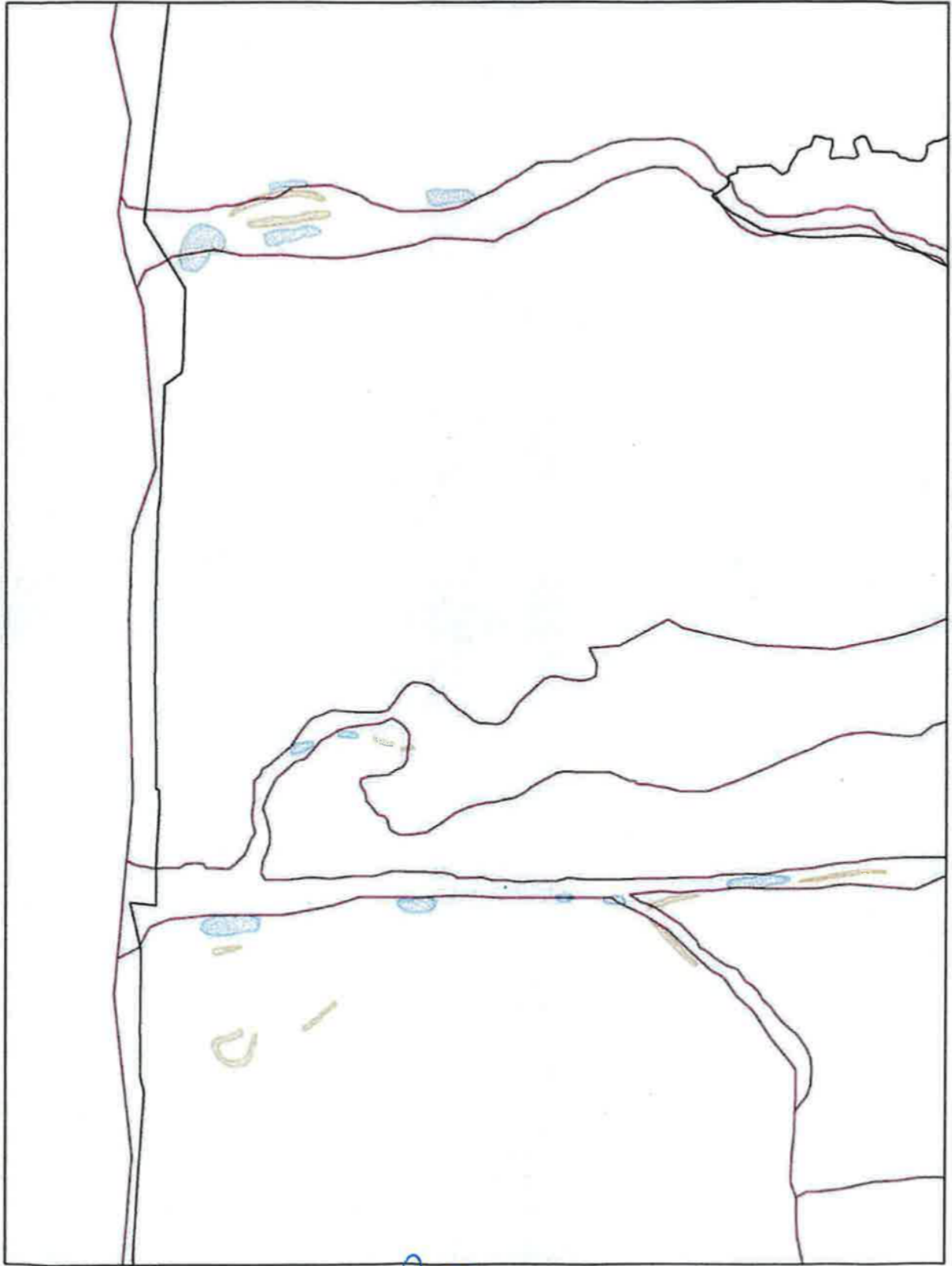
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MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Pondicherry - FZ, & FBA



R. Rajasekhar
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

Karantal - Fishing zone & Fish breeding area



[Signature]
MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI**

O.A No: 171 /2024

**IN RE: DRAFT COASTAL ZONE
MANAGEMENT PLAN MAPS FOR
PUDUCHERRY AND KARAIKAL
REGIONS AS PER COASTAL
REGULATION ZONE
NOTIFICATION, 2019.**

PAPER BOOK – II

**RESPONDENT No. 1
ADOPTED WITH RESPONDENT No. 2 & 3**

Through

**Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1, 2&3)
Government of Puducherry
Madras High Court campus
9940188325/meram6@gmail.com**

In the Matter of:-

N. Malayanathan

....

Petitioner

Vs

Puducherry Coastal Zone Management Authority and Ors

....

Respondents

PART-1

Status report on draft Coastal Zone Management Plan (CZMP) maps for Puducherry and Karaikal regions as per Coastal Regulation Zone Notification 2019.

INDEX

SL.NO	Particulars	Page No.
1	Affidavit on behalf of The Director of Fisheries and Fishermen Welfare, Govt. of Puducherry adopted with other respondents	3

Through

Mr. Ramaswamy Meyyappan
Government Advocate
Council for Respondent No.)
Government of Puducherry
Madras High Court Campus
9940188325/meram6@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.171 of 2024 (SZ)

In re: Coastal Zone Management Plan (CZMP)


AFFIDAVIT FILED BY FIFTH RESPONDENT IN THE MATTER OF PREPARATION OF COASTAL ZONE MANAGEMENT PLAN FOR THE U.T OF PUDUCHERRY.

1. I MOHAMAD ISMAIL S/O S. ABDUL WAHID, Aged 57 years working as Director of Fisheries and Fishermen Welfare, in the Department of Fisheries and Fishermen Welfare, Government of Puducherry situated at Fishing Harbour Premises, Thengaithittu, Puducherry - 605004 do hereby solemnly affirm and sincerely state as follows based on the official records that is placed before me:

2. I respectfully submit that the present affidavit is being filed in compliance to the Original Application No. 171 of 2024 that in order to prepare draft Coastal Zone Management Plan for the U.T of Puducherry, this Department has provided the following data:

Sl.No.	Details of data provided	Letter dated.
1	Details of Villages, Infrastructure, Proposed projects in the CRZ area, Infrastructures available in all the villages etc	Dt.11.03.2022
2	Village maps of Pondicherry(6) and Karaikal (7) in KLM format	Dt.08.09.2023
3.	Village maps of Pondicherry(6) and Karaikal (4) in KLM format	Dt.26.10.2023
4.	Village maps of Pondicherry(2) in KLM format	Dt.04.12.2023
5.	Village maps of Pondicherry(2) in KLM format	Dt.11.12.2023

3. In addition to the above, I respectfully submit that the first respondent Department of Science, Technology and Environment, Puducherry has directed the Department of Fisheries and Fishermen Welfare, Puducherry to furnish the data on **fishing zones in the water bodies and the fish breeding areas** in the U.T of Puducherry along with the data on Artificial Reef Modules.


DEPONENT
(A.MOHAMAD ISMAIL)
DIRECTOR OF FISHERIES

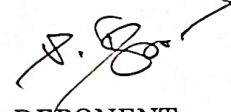
4. I respectfully submit that in pursuance to the directions of the Secretary (Science, Technology and Environment) the Department of Fisheries and Fishermen Welfare convened series meetings on 21st Aug 2024, 22nd Aug 2024 and 26th Aug 2024 with various stakeholders of Pondicherry and Karaikal regions of U.T of Puducherry, namely Mechanized boat owners association, village wise FRP (Fiber Reinforced Plastic) Motorized and Non-Motorized boat owners for marking of Fish breeding areas and Fishing zones in the territorial waters of U.T of Puducherry. After serious of discussions, the Fishing Zones and Fishing breeding areas along with geo-coordinates of Artificial Reefs were identified and the same was communicated to the Directorate of Science, technology and Environment, Puducherry on 10.09.2024 for inclusion in the draft CZMP map for U.T of Puducherry.



DEPONENT
(A.MOHAMAD ISMAIL)
DIRECTOR OF FISHERIES

VERIFICATION

Verified at Puducherry on 10.09.2024 that the contents of the above affidavit are true and correct to the best of my knowledge and information as derived from the official records and nothing material has been concealed there from.



**DEPONENT
(A.MOHAMAD ISMAIL)
DIRECTOR OF FISHERIES**

Item No.1:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Dated this the 17th day of October, 2024.

(Through Video Conference)

Original Application No.101 of 2023 (SZ)

IN THE MATTER OF

1) Jesu Rethinam

W/o. Late Shri Christy,
11/1A, Sri Ramakrishna Paramahamsar Street,
Velippalayam, Nagapattinam – 611 001.

2) K. Saravanan

S/o. Kasinathan
Aged about 37 years,
No.30, Urur Kuppam,
Besant Nagar, Chennai – 90.

...Applicant(s)

Versus

1) Tamil Nadu Coastal Zone Management Authority

Rep. by its Member Secretary,
No.1, Jeenis Road, Panagal Building,
Ground Floor, Saidapet,
Chennai – 600 015.

2) State of Tamil Nadu

Rep. by its Principal Secretary to the Government,
Department of Environment,
Fort St. George,
Chennai – 600 009.

3) Tamil Nadu Pollution Control Board

Rep. by its Member Secretary,
No.76, Mount Salai, Guindy,
Chennai.

4) National Centre for Sustainable Coastal Management

Rep. by its Director,
Anna University Campus,
Chennai – 600 025.

5) Department of Fisheries and Fishermen Welfare

Rep. by its Commissioner,
3rd Floor, Integrated Animal Husbandry and Fisheries Building,
Nandhanam, Chennai – 600 035.

...Respondent(s)

For Applicant(s): Mr. A. Yogeshwaran.

For Respondent(s): Mr. P.S. Raman, Advocate General a/w.
Mr. S. Sai Sathya Jith for R1.
Dr. D. Shanmuganathan for R2 & R5.
Mr. S. Sai Sathya Jith for R3.
Mr. AR. L. Sundaresan, ASG a/w.
Mr. S. Janarthanam for R4.

Judgment Reserved on: 04th September, 2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

J U D G E M E N T

Delivered by Smt. Justice Pushpa Sathyanarayana, Judicial Member

1. The fishermen community represented by the first applicant and the second applicant himself being a member of the fishermen community have challenged the draft Coastal Zone Management Plan (**CZMP**) Maps uploaded by the respondent authority on the website of the Department of Environment.

2. It is alleged that the 105 Maps uploaded for the districts of Chengalpattu, Cuddalore, Kanyakumari, Mayiladuthurai, Nagapattinam, Pudukkottai, Ramanathapuram, Thanjavur, Thiruvaur, Thoothukudi, Tirunelveli and Villupuram are incomplete, as they do not even have all the necessary components marked in the maps.

3. It is alleged further that the fundamental components like fishing zone in the water bodies and fishing village boundaries, breeding and spawning grounds of fish, common properties of the fishermen community, and detailed plans for long-term housing needs of coastal fishing community are not earmarked on any of the 105 CZMP map sheets uploaded. The map also had not marked the existing authorized developments on the seaward side which would result in frustrating the identification of future violations. The ecologically

sensitive features like sand dunes, turtle nesting grounds, seagrass beds, sanctuaries, and reserve forests have also not been marked.

4. It is further alleged that no written plan has been published and only a generic document stating the contents of the CRZ Notification is published. There is also no specific long-term housing plan for coastal fishermen which is an essential component considering the threat of climate change induced sea level rise. The difference between the previous map and the present map is not distinctly marked for easy understanding. Though 1:4000 scale maps have to be uploaded for scrutiny, only 1:25000 scale maps have been prepared and uploaded for comments. Finally, erosion zones have not been marked despite directions from this Tribunal in O.A. No.04 of 2013 (SZ).

5. This is not the first occasion or litigation relating to the preparation of the CZMP. There were challenges earlier before this Tribunal as well as before the Hon'ble High Court.

6. The Central Government, with a view to ensure the livelihood, and security of the fishermen communities and other local communities living in the coastal areas, to conserve and protect the coastal stretches, its unique environment and its marine area and to promote development through sustainable manner based on the scientific principle taking into account the dangerous of the natural hazards in the coastal area, sea level rise due to global warming, issued the CRZ Notification, 1991 vide S.O. 114 (E) dated 19.02.1991. These regulations are issued to strike a balance between economic growth and environmental conservation.

7. By implementing these regulations, the countries can safeguard fragile ecosystems. The first CZMP was prepared based on the 1991 Notification in the year 1996 and the same was approved on 27.09.1996. Subsequently, the CRZ Notification, 1991 was superseded by CRZ Notification, 2011 in S.O. No.19 (E) dated 06.01.2011. Clause (5) of the CRZ Notification, 2011 provides for the preparation of the CZMP. Thereafter, the said CRZ Notification, 2011 issued in S.O. 19 (E)

dated 06.01.2011 was superseded, except as respects things done or omitted to be done before such supersession, the Central Government issued the CRZ Notification, 2019 vide G.S.R. 37 (E) dated 18.01.2019.

8. After the CRZ Notification, 2011 was issued, the CZMP maps were prepared only in the year 2014 which were incomplete, inchoate, and did not satisfy the requirement of the CRZ Notification. When the respondent attempted to hold the public hearing based on the incomplete plans, the same was challenged before this Tribunal in **Original Application Nos.86 of 2014 and 141 of 2014 (SZ)**. This Tribunal also set aside the draft plans and directed the authorities to prepare the drafts strictly in accordance with the CRZ Notification.

9. In O.A. No.86 of 2014 (SZ), by Order dated 01.04.2014, this Tribunal held as follows:-

"3. What is required by the applicant is the preparation of the Coastal Zone Management Plans and also the conduct of the public hearings in accordance with the CRZ Notification, 2011. Needless to say, the authorities shown as 3rd and 4th respondents herein are duty bound to strictly adhere to the CRZ Notification, 2011 while preparing the Coastal Zone Management Plans and also public hearing and the mandate therein. The counsel for the 3rd and 4th respondents would submit that the public hearing would be scheduled in future only after making wide publicity that too after preparation of Coastal Zone Management Plan in accordance with the CRZ Notification, 2011. While doing so, the averments and allegations made by the applicant in the application and other observations made by the Tribunal at the time of granting interim order should be taken into account."

10. In O.A. No.141 of 2014, by order dated 29.09.2015, this Tribunal has held as follows:-

"7. In view of the reply, it will be quite clear that the plans originally prepared by the 4th respondent, which are assailed by the applicant herein, cannot be acted upon and after duly following the guidelines issued by the Ministry of Environment, Forests & Climate Change, necessary preparation of CZMPs afresh would be taken. Equally, only after the preparation of those plans, they have to be put in public domain and necessary public hearings are convened and conducted to voice their views and suggestions of the stakeholders. Under such circumstances, the public hearings originally conducted in respect of all the above-mentioned districts namely Kanyakumari, Ramanathapuram, Thoothukudi, Pudukottai and Thirunelveli and also the maps prepared by the 4th respondent which are challenged now, are remain set aside. Hence, it is made clear that the 4th respondent has

to necessarily follow the notification as mandated and all the guidelines and also the new guide-lines which have got to be given by the MoEF in that regard.”

11. However, without complying with the above orders, the authorities once again attempted to conduct the public hearing based on the incomplete plans, resulting in a challenge before the Hon’ble High Court of Madras in **W.P. No.7019 of 2018**, wherein the Hon’ble High Court, vide Order dated 17.04.2018, held as follows:-

“5. The final order dated 01.04.2014 made in A.No.86 of 2014(SZ) passed by the National Green Tribunal, Southern Zone, Chennai, though pertains to public hearing in respect of Villupuram District, in the considered opinion of the Court, in the light of the observations made in Para 3 of the said order, the concerned respondents are duty bound to strictly adhere to CRZ Notification, 2011 while preparing the Coastal Zone Management Plan and while conducting public hearing also reasonable opportunity should be given to the concerned persons to put forward their views/objections.

7. The learned Additional Advocate General, on instructions, would submit that whatever be the prescriptions made/mandate cast upon the fourth respondent authority, it would be strictly adhered to and complied with and there may not be any lapse on their part and the entire exercise is being done purely in public interest, especially taking into consideration the environmental aspect.”

12. Even during the pendency of the above-referred writ petition, without complying with the requirements mentioned in the CRZ Notification, the authorities continued to hold the public hearing once again based on the incomplete and inchoate maps. The authorities had not rectified the mistakes pointed out. Therefore, once again, there was a challenge to the draft notification bearing No. F.No.12-8/2018-1A-III dated 24.10.2018. The above order was challenged once again before the Hon’ble High Court in **W.P. No.29928 of 2019**. The TNCZMA had submitted before the Hon’ble High Court that the process of preparation of maps under CRZ Notification 2019 had already commenced and that they rectified the maps and prepared the plans in full compliance with the law when the plans under Notification 2019 were prepared.

13. However, the draft maps under Notification 2019 were uploaded on the website of the Tamil Nadu Coastal Zone Management Authority (**TNCZMA**), which was in English. Therefore, once again, **W.P. No.30292 of 2022** was filed before the Hon'ble High Court, which directed the preparation of the CZMP maps and land use maps in Tamil, in and by its order dated 19.12.2022.

14. Hence, the applicants have come before this Tribunal seeking to set aside the Map Nos.TN 01 to TN 105 of the draft CZMP map prepared by the respondent authority and uploaded on the website of the 2nd Respondent and to further direct them to prepare the CZMP in strict compliance with the CRZ Notification, 2019 and also the Judgments passed by this Tribunal as well as the Hon'ble High Court of Madras referred to above.

15. Heard the learned counsels appearing for the applicant as well as the respondents.

16. Whether the TNCZMA has covered all the aspects in the preparation of the maps in strict compliance with the CRZ Notification, 2019.

17. INCOMPLETE CZMP MAP:-

As stated in the pleadings of the applicants, the key components such as fishing zones, village boundaries, fish breeding areas, common properties and long-term housing plans for coastal fishermen communities are not found in the CZMP Maps uploaded.

17.1 In this regard, the TNCZMA stated that the key components such as fishermen settlements, fishing village boundaries, and other features, including the common properties of the fishermen community were incorporated in the draft CZMP Map. It is stated that the long-term housing need will be included in the local level map on a 1:4000 scale, as it would be

prepared only upon the approval of the draft CZMP Map.

17.2 Regarding the claim of missing features in the draft maps compared with the 2011 CZMP, the respondent highlighted the inclusion of additional features like fishing harbours, helipads, health centres, multipurpose evacuation centres, educational institutions, ecologically sensitive zones for CRZ-1A, and 50 Meter to 500 Meter from HTL CRZ – IIIA have been newly added in the draft CZMP compared to the approved CZMP based on the CRZ Notification, 2011.

17.3 It is further explained that certain features are included only when the authorized data is provided by relevant departments and missing features could be added later even after the final approval of the maps, for the reason that **the draft CZMP is a dynamic document and open to revisions.**

18. FAILURE TO ADDRESS THE ECOLOGICALLY SENSITIVE FEATURES:-

The claim of the applicants that the important environmental features such as sand dunes, turtle nesting grounds, seagrass beds, and mangrove buffer zones have not been marked on the maps which undermines the protection of these ecologically sensitive areas.

18.1 The TNCZMA in response has stated that the ecologically sensitive areas have been marked in the CRZ-IA, in 1:25,000 scale. These areas including mangroves, sand dunes, turtle nesting zones, sanctuaries, reserve forests and seagrass beds have been distinctly shown in different colours on a land use maps.

18.2 Accordingly, the TNCZMA had further contended that the applicants had overlooked these facts and maintained that the draft maps included necessary environmental protection.

19. NON-COMPLIANCE OF THE JUDICIAL ORDERS:-

The applicants state that the impugned draft CZMP maps failed to rectify the deficiencies pointed out in the earlier legal challenges and continue to omit the crucial features despite the orders from the Hon'ble High Court of Madras and the National Green Tribunal.

19.1 In reply, the TNCZMA clarified that the orders passed by this Tribunal in O.A. No.86 of 2014 and O.A. No.141 of 2014 are strictly complied with.

19.2 It is stated that the shoreline management plan is being prepared by the National Centre for Coastal Research (NCCR). This plan will include erosion zones as required by the CRZ Notification, 2019.

19.3 The TNCZMA emphasize that this Tribunal had directed the inclusion of these zones in final CZMP maps and not in the draft ones, which are currently under public consultation.

19.4 Regarding the orders passed by the Hon'ble High Court in W.P. No.30292 of 2022, the TNCZMA confirms that the draft CZMP maps were made available in physical format at taluk and nodal offices as required. The maps were published online in Tamil and English on 16.06.2023 and a 45-day public consultation period was provided with printed copies distributed to the relevant local offices and additional locations as per public request.

20. ABSENCE OF WRITTEN PLAN:-

The grievance of the applicant is that there is no detailed written plan published alongside the maps making it difficult for the general public to understand the map's contents. The written plan as provided in the previous CZMP is essential for clarity.

20.1 The answer to the above is clarified by the TNCZMA that 1:25000 scale maps and land use maps include all authorized features and zones which serve as a detailed plan required by the Notification, 2019.

20.2 It is clarified further that the detailed plan is synonymous with the maps as per the CRZ Notification. In addition, the executive summary describes and explains the map contents for the public and states that any further clarification will be provided during the public hearing.

21. SCALE AND ACCESSIBILITY ISSUES:-

In a map of 1:25000 scale, it is inadequate for detailed local level demarcation. According to the applicants, no maps have been provided as mandated in the 1:4000 scale. High-density files and large sizes make the maps inaccessible for the public to download and print easily.

21.1 In response to the above contention, the TNCZMA clarified that as per the CRZ Notification, 2019, Annexure – IV (3) which relates to the preparation of the CZMP map, only 1:25000 scale maps are required to be published for public consultation at this stage. As per Clause (4) of Annexure – IV which relates to the local level CZMP maps are only to be prepared at 1:4000 scale map. Therefore, the department has followed the procedure for the draft

maps and it will prepare and distribute the 1:3960 scale maps after the approval.

22. COMPROMISE OF THE PUBLIC CONSULTATION PROCESS:-

The applicants have alleged that the public consultation and hearing timelines are inadequate and that the hearing scheduled before the 45th day of the public comment period has concluded. As the scheduling for the public hearing and the public participation is premature, the same shall not be allowed.

22.1 According to the TNCZMA, the press note announcing the public hearing must be published on 07.10.2022 in ten of the English and Tamil newspapers along with broadcast in six news channels to ensure wide publicity. Further, the printed copies of the draft CZMP, land use maps and executive summaries were distributed to the relevant coastal districts on 02.11.2022 in preparation for the public hearing.

22.2 Pursuant to the order passed in W.P. No.30292 of 2022, the department complied with the Court directives by preparing the draft CZMP maps in both Tamil and English and uploading them on 16.06.2023 for publication, allowing the clear 45 days for receiving comments and suggestions. Additionally, the department ensured that the maps were made available in all the relevant public offices and provided extra copies in response to the public request for easier access.

22.3 The TNCZMA had specifically denied the fact that the public hearings were scheduled before the consultation period ended asserting that the required 30 days notice for the hearing as stipulated in the

EIA Notification, 2006 was followed meticulously alongside the mandate of 45 day consultation period.

23. FAILURE TO UPLOAD THE CZMP MAPS PROPERLY:-

It is the case of the applicants that the maps have not been updated in compliance with the CRZ Notification, 2019. There is no comparison or explanation provided between the current draft and previous maps, making it impossible for the stakeholders to assess the changes and identify the improvements.

23.1 In this regard, the respondent clarified that both the approved CZMP under the CRZ Notification, 2011 and the new draft CZMP map under CRZ Notification, 2019 are publicly accessible on the department website. The sheet numbers remain consistent across both sets of maps, making it easier for the stakeholders to compare and access the changes.

23.2 In addition to online access, printed copies of the maps have been made available in local offices for public viewing, allowing the public to express their concerns during the hearing. Furthermore, the difference between the previous and current maps will be explained in detail during the public hearing to ensure clarity and transparency.

24. The **National Centre for Sustainable Coastal Management (NCSCM)/Respondent No.4** has filed their report, wherein it is stated that the CZMP maps are still in draft form and the public hearings are met to gather suggestions and objections, which will be considered for updating the maps. It is stated that a letter has been received from the Commissioner of Fisheries and Fishermen Welfare Department who had instructed all the Assistant Directors of Fisheries, Tamil Nadu to collect the

data of fishing zones, fish breeding areas, village boundaries, spawning grounds and the common properties like fish landing centre, fishing harbour and fishermen settlements. The NCSCM also confirms that once all these data are received, they will be incorporated into the draft CZMP maps and land use maps followed by ground truthing. The NCSCM points out that the applicants have not provided specific objections and details like locations or survey numbers, making it difficult to address the concerns raised. The local-level CZMP maps will be prepared at a cadastral scale to facilitate the implementation by local bodies after approval. These maps will show the fishing villages, common properties, and housing plans for coastal communities. The NCSCM clarifies that the maps were prepared based on the CRZ Notification, 2019 and the MoEF&CC guidelines. Therefore, there is no requirement to show the difference from the previous versions, as requested by the applicants. The NCSCM also agrees to review the mangrove areas along the Adyar River and incorporate the fisheries related data into CZMP once provided by the relevant departments.

25. From the above complaints and responses from the applicants and the TNCZMA respectively, it is to be seen whether the draft CZMP maps uploaded on the website are to be set aside and prepare the same in strict compliance with the CRZ Notification, 2019.

26. The applicant states that though the hazard line as per Annexure – IV (2) has been mapped, the draft CZMP map has no land use planning whatsoever for the area between the HTL and the hazard line in terms of the impacts of shoreline change and climate change. The above exercise assumes importance, as it would reduce the vulnerability of the coastal communities and ensure the sustainable livelihood. The said hazard line though marked in the map is being used as a disaster management and which includes the mitigation measures, the land use planning has to be prepared.

27. In this regard, it would be appropriate to advert to the interim order and final order dated 13.02.2020 passed by the Hon'ble High Court of Madras in W.P. No.29928 of 2019:-

"7. Accordingly, we make the following interim directions:-

... ..

(III) The respondents are called upon to rectify the mistakes or violations in the maps, in accordance with the 2011 Notification first and the same get prepared through NCSCM on the scale of 1:5,000 as early as possible and produce the same before the Court on the next date of hearing. If it is not possible to produce it on the next date of hearing, the date wise steps taken by them for preparing the same with the Affidavit of the Director of Department of Environment and also the Member Secretary of TNSCZMA shall be produced on the next date of hearing before this Court.

(IV) The Affidavit of the Member Secretary shall also include the details of the public hearings which have taken place in this regard, since in the Affidavit filed, it is stated that the public hearings took place in different Districts in the month of April 2018, but the detailed descriptions of such public hearings were not given. The Court may like to know from the respondents that if the scale of map already produced before this Court was the only available map at the time of public hearing, which are not even legible or decipherable, how effective participation of the public at large could have taken place and whether the said maps, not prepared in the vernacular language also, was it suitably explained to the objectors or members of public or not and if any written representations or objections were made by them; how such objections were responded to or disposed by orders in writing by the respondents before finalizing the said maps and the same shall be stated in the fresh Affidavit to be filed before this Court.

(V) The matter is now adjourned by four weeks, with the expectation that all bona fide and sincere efforts will be made by all concerned authorities of the respondent Departments to assist the Court in the proper manner to arrive at the conclusions as to whether the relevant Regulations under the Act and 2011 Notification and 2019 Notification have been followed by the respondents or not, to subserve the cause of Public Safety in Coastal areas in this regard."

28. In Para (3) of the above judgment, the counter affidavit filed by the 4th Respondent on behalf of the 3rd Respondent therein has been quoted which is as follows:-

"a) Superimposition of approved HTL and LTL onto digital Cadastral Maps at 1:5000 scale (village maps in case of rural areas and ward maps in case of city/town) for entire coast of Tamil Nadu and tidal influenced water bodies in Tamil Nadu.

b) Delineation of 200m, 500m buffer lines for HTL of Bay of Bengal and 100m or width of creek buffer lines for Tidal influenced water bodies as per Coastal Regulation Notification, 2011.

c) Superimposition of Ecologically Sensitive Areas like Mangroves, Coral, Coral reefs, Sand dunes, Mud flats, National Parks, Marine Parks, Sanctuaries, reserve forest, wildlife habitats and other protected areas, Salt Marshes, Turtle Nesting grounds, Horse Shoe habitats, Sea Grass beds, Bird Nesting sites, Archeological sites indicated in

approved CZMP within Coastal Regulation Zone on to digital cadastral maps.

d) Generation of 50m buffer zone for mangroves patches with area more than 1000 sq.m. as indicated in approved CZMP prepared as per CRZ Notification, 2011.

e) Demarcation of Coastal Regulation Zones (IA, 1-B, II,III,IV-A and IV-B) for entire cost of Tamil Nadu and 21 Islands within administrative control of Government of Tamil Nadu.

f) Generation of Local Level CRZ Maps at 1:5000 scale as per CRZ Notification, 2011 following standard national color codes, symbols used in Approved CZMP.

g) Collection and Superimposition of cyclone shelters, rain shelters, helipads and other infrastructure including road network in coastal area using GPS based filed survey and ancillary data collected from field departments on cadastral maps at 1:5000 scale.

h) Collection and Superimposition of fishing village boundaries, common properties of the fishermen communities, fishing jetties, ice palants, fish drying platforms or areas infrastructure facilities of fishing and local communities such as dispensaries, roads, schools, fishing zones, fish breeding areas and like using GPS based filed survey on cadastral maps. i) Generation of Local Level Coastal Zone Management Plants at 1:5000 scale for entire coast of Tamil Nadu and Islands within administrative control of Tamil Nadu Government following guidelines provided in CRZ Notification, 2011."

29. The TNCZMA has not clarified whether the above directions issued by the Hon'ble High Court have been followed while publishing the impugned CZMP maps. The directions issued by the Hon'ble High Court were to follow the directives issued therein while maps are being prepared by the authorities concerned. The Hon'ble High Court itself has commented that if the original map is not correct as per the CRZ Notification, 2011, the purpose of the fresh public hearing is likely to be frustrated.

30. The claims of the applicants are further supported by the report of the Tamil Nadu Pollution Control Board (**TNPCB**), as the Member Secretary – TNCZMA admitted that though it is not possible to publish the CZMP 100% complete in all respects at least when specific omissions are pointed out, the authorities are duty bound to consider the same and publish the CZMP before they go for the public hearing which would enable the public to agree/ modify/ suggest/ object regarding any omissions/ additions.

31. The TNPCB also given the district-wise public hearing fixed between 18.08.2023 and 31.08.2023. The said public hearing scheduled between the above-referred dates was stayed by this Tribunal on 18.08.2023.

32. The District Collector – Mayiladuthurai was requested to instruct all the departments especially Fisheries Department and Revenue Department in Mayiladuthurai District to go through the draft CZMP and land use map thoroughly and give authentic remarks regarding corrections/omissions/additions in the draft CZMP vide letter dated 29.09.2023. On 08.11.2023, a meeting was convened involving all the line departments in order to collect the missing information and send the same to the Department of Environment. The suggestions regarding corrections/ omissions/ additions in the draft CZMP and land use maps pertaining to Mayiladuthurai District were forwarded to the Member Secretary – TNCZMA and the Department of Environment and Climate Change on 15.11.2023.

33. In Thiruvarur District, similar instruction was given to the District Collector - Thiruvarur District and the suggestions regarding the corrections/ omissions/ additions in the draft CZMP and land use maps pertaining to Thiruvarur District were forwarded to the Member Secretary – TNCZMA and the Department of Environment and Climate Change vide letter dated 15.11.2023.

34. A similar exercise was carried on for Nagapattinam District also.

35. While so, the NCSCM also contended that the ecologically sensitive areas and other features mentioned in the CRZ Notification will be identified only based on the satellite data as per the guidelines contained in Annexure – I of the CRZ Notification, which suggest that all the Ecologically Sensitive Areas (**ESAs**) and boundary delineated by the NCSCM using satellite and there is no requirement of ground truthing prior to the publication of the draft CZMP. The said contention is unacceptable, as such a view does not serve the interest of ecocentrism and also does not fulfil the principle of sustainable development.

36. Clause – 7 (i) of Annexure – IV to the CRZ Notification, which provides guidelines for the preparation of CZMP, clearly highlights the need for the NCSCM to verify the

CZMP 'based on the latest satellite imagery and ground truthing' whenever the matter is referred to them.

37. From the above, it is clear that the MoEF&CC does recognize the need for ground truthing in addition to the reliance on satellite imagery, whenever the revisions of the CZMP are contemplated.

38. In the instant case, the applicant has been knocking on the doors of the Hon'ble High Court of Madras and the National Green Tribunal for the last 1½ decades or so, highlighting that several ESAs have been omitted from being marked in the appropriate CRZ area which is detrimental to the integrity of the Tamil Nadu coast.

39. It may not also be out of place to state that the Hon'ble High Court of Madras as well as this Bench has dealt with cases which highlighted omissions of ESAs from being marked appropriately resulting in irreparable damage to some of the ESAs such as sand dunes and mangroves. When such omissions have been pointed out clearly by the applicants and which have been found to be true based on the ground truthing exercise undertaken by the Joint Committee constituted by this Bench, the SCZMA – Tamil Nadu should have referred these matters for ground truthing on their own to the notice of the NCSCM seeking ground truthing and it shall be a bounden duty of the NCSCM as an agency undertaking the responsibility of preparing the CZMP to comply with the request made by the user agency and undertake necessary ground truthing in areas which have been specifically brought to their notice.

40. However, we clarify that ground truthing for the entire coast is a roving exercise and is not possible. It can be done in those areas which have been brought to the notice of the authorities specifically.

41. It has been held that public consultation is one of the fundamental principles of Environmental Impact Assessment. The views of the affected and interested public play an important role to ensure that the decision-making process results in informed choices and better environmental outcomes. The draft

CZMP placed in the public domain should be as close as possible to the final notification. The real test for the draft CZMP is to leave little or no room for the public to complain that the draft is bereft of required particulars. The authorities of the SCZMA should be responsible for the genuine concerns raised by the public and if they have a doubt about the genuineness of the representations, the concerned agency should undertake the ground truthing exercise. If such exercise brings to light the omissions of the ESAs or any other features meant to be captured in the CZMP, it will be to the benefit of SCZMA to protect the integrity of the coastal areas as contemplated in the notification to address the wider ecocentric concerns as well as anthropocentric concerns. At the same time, the applicants who may agitate in various legal forums as well as the public who participate in the public consultation process shall bring to light genuine issues, backed by evidence, to the notice of the authorities which may require ground truthing and it should not be an exercise for them to make some general observations to derail or delay the process of revision of CZMPs.

42. In view of the above,

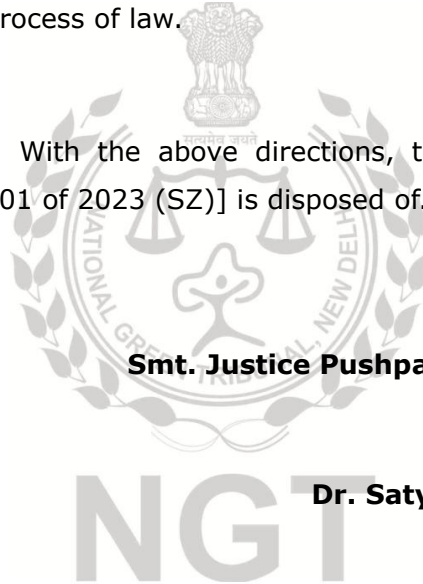
- I.** We direct the TNCZMA/NCSCM to do the ground truthing of the ecologically sensitive areas wherever required and wherever it is specifically brought to the notice of the authorities and as directed in the orders of the Hon'ble High Court as well as the National Green Tribunal.
- II.** The TNCZMA is directed to collect all the inputs received from the District Collector of all the coastal districts forwarded to the Member Secretary - TNCZMA and the Director of Environment and Climate Change, Chennai and appropriately correct, add, modify, etc. in the draft CZMP.
- III.** The Member Secretary - TNCZMA is directed to ensure that the addition/ omission/ correction/ suggestion given by these stakeholders are

112

appropriately incorporated in the draft CZMP map before publishing the same. Once it is ensured that all the shortcomings pointed out by the applicants, suggestions received from the District Collectors and the mandatory provisions in Annexure – IV of the CRZ Notification, 2019 are duly followed, the draft CZMP maps may be published as per the CRZ Notification.

IV. After giving the mandatory period required for the stakeholders to go through the CZMP maps and the received suggestions/ additions/ modifications/ corrections/ omissions/ etc., the date of the public hearing may be announced by following the due process of law.

43. With the above directions, the Original Application [O.A. No.101 of 2023 (SZ)] is disposed of.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

Internet – Yes/No

All India NGT Reporter – Yes/No

**O.A. No.101/2023 (SZ)
17th October, 2024. Mn.**